



भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA
संपदा विभाग, चेन्नै - 600 001 / Estate Department, Chennai - 600 001.

ई-निविदा सं.: आरबीआई/चेन्नै/संपदा/268/23-24/ईटी/365
E-Tender No.: RBI/Chennai/Estate/268/23-24/ET/365

बैंक के स्टाफ क्वार्टरस, के.के. नगर, चेन्नई में अधिकारी फ्लैट नंबर सी-11 का नवीनीकरण।

“Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai.”

(ई-निविदा पोर्टल पर ही ऑनलाइन भरा जाए)
(TO BE FILLED ONLINE IN THE E-TENDERING PORTAL ONLY)

भाग -I (तकनीकी वाणिज्यिक बोली)
Tender - Part I (Techno-Commercial Bid)

निविदाकार का नाम / Name of Tenderer: _____

पता / Address: _____

एमएसटीसी ई-निविदा पोर्टल पर उपलब्ध ई-निविदाओं की तिथि / Date of e-Tenders available on MSTC e-tendering portal	24 अगस्त, 2023 को दोपहर 15:30 घंटे। August 24, 2023 at 15:30 Hrs.
बैंक द्वारा स्वीकार करने के लिए ई-निविदा की वैधता Validity of the e-Tenders for acceptance by the Bank	ई-निविदा का भाग-I खोले जाने की तारीख से 03 महीने 03 months from the date of opening of Part – I of the e- Tender.
ई-निविदाओं के भाग- I और भाग- II जमा करने की अंतिम तिथि / Last date for submission of Part-I & Part-II of the e-Tenders	25 सितम्बर, 2023 को दोपहर 15:00 घंटे। September 25, 2023 at 15:00 Hrs.
ई-निविदाओं के भाग-I को खोलने की तिथि Date of opening of Part-I of the e-Tenders	25 सितम्बर, 2023 को दोपहर 15:30 घंटे। September 25, 2023 at 15:30 Hrs.
ई-निविदाओं के भाग-II को खोलने की तिथि Date of opening of Part-II of the e-Tenders	25 सितम्बर, 2023 ई-निविदाओं के भाग-I को खोलने के बाद या उसके बाद की तारीख को जिसके बाद पात्र बोलीदाताओं को ई-मेल के माध्यम से सूचित किया जाएगा September 25, 2023 after opening of Part I of the e-tenders or on a subsequent date after which will be communicated to the eligible bidders through e-mail.

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1 Important information

a. E-tender No.	RBI/Chennai/Estate/268/23-24/ET/365
b. Name of work	Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai
c. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eprochome/rbi) - Guidelines for e-tender has been provided as Annexure - I .
d. Date of NIT available to parties to download	15:00 Hrs on August 24, 2023.
e. Earnest Money Deposit	2% of the contract amount shall be remitted through NEFT, by the successful bidder
f. Date of starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at www.mstcecommerce.com/eprochome/rbi	15:00 Hrs on September 14, 2023.
g. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid.	15:00 Hrs on September 25, 2023.
h. Date & time of opening of Tender	Part I (Techno-Commercial Bid) of the tender shall be opened at 15:30 Hrs on September 25, 2023 . If no special conditions are put forth by the bidders, Part II (Price Bid) of the tender shall also be opened thereafter on the same day or else Part II (Price Bid) shall be opened on a subsequent date which shall be intimated to the bidders.
i. Transaction Fee	Payment of Transaction Fee as mentioned in the MSTC portal through MSTC payment gateway / NEFT in favour of MSTC Limited.

Annexure – I

ई-खरीद के लिए दिशानिर्देश

बोलीकर्ताओं से अनुरोध किया जाता है कि ऑनलाइन निविदा प्रस्तुत करने से पहले इस निविदा की शर्तों को पढ़कर समझें।

ई-निविदा की प्रक्रिया:

A) पंजीकरण: एमएसटीसी ई- प्रोक्यूरमेंट पोर्टल में वेंडर का पंजीकरण किए जाने की प्रक्रिया शामिल है जो कि निशुल्क है। पंजीकरण के बाद ही, वेंडर अपनी बोली इलेक्ट्रॉनिक रूप से प्रस्तुत कर सकते हैं। तकनीकी बोली और साथ ही वाणिज्यिक बोली के प्रस्तुतिकरण के लिए इलेक्ट्रॉनिक बोली लगाना इंटरनेट पर ही किया जाएगा। वेंडर के पास श्रेणी III साइनिंग टाइप डिजिटल प्रमाणपत्र होना चाहिए। बोली लगाने के लिए वेंडरों को अपनी तरफ से इंटरनेट सुविधा युक्त कंप्यूटर की व्यवस्था करनी होगी। ऐसी व्यवस्था उपलब्ध कराने के लिए एमएसटीसी उत्तरदायी नहीं है। (बिना डिजिटल हस्ताक्षर के बोलियां रिकार्ड नहीं की जाएंगी।)

विशेष नोट: तकनीकी बोली और वाणिज्यिक बोली को www.mstcecommerce.com/eprochome/rbi के माध्यम से ऑनलाइन ही प्रस्तुत करें।

- 1) वेंडरों को निम्न पर अपना पंजीकरण कराना आवश्यक है। www.mstcecommerce.com => e-Procurement => PSU/Government departments => Select RBI Logo => Register as Vendor => Filling up details and creating own user id and password => Submit.
- 2) पंजीकरण फार्म भरते समय दिए गए ई-मेल आईडी पर वेंडर को पंजीकरण संबंधी पुष्टि की सूचना देते हुए सिस्टम जनित मेल प्राप्त होगा। किसी भी तरह के स्पष्टीकरण के लिए वेंडर आरबीआई/ एमएसटीसी से संपर्क कर सकते हैं, (ई-निविदा के निर्धारित समय से पहले)

संपर्क व्यक्ति (आरबीआई – कार्य समय के दौरान ही)

- श्रीमती सुगन्या देवी एम (प्रबंधक, संपदा विभाग)
044-2539 9250/ (suganyadevim@rbi.org.in)
- श्री के जी रमेश (सहायक प्रबंधक, संपदा विभाग)
044-2561 9851/ 2539 9040/ (kgramesh@rbi.org.in)

संपर्क व्यक्ति (एमएसटीसी लि. – केवल कार्यालय समय के दौरान):

- श्री षण्मुगम – 9176397264
ई-मेल आईडी: nshanmugam@mstcindia.co.in
- श्री जे दामोदरन - 9841002253
ई-मेल आईडी: jdmodaran@mstcindia.co.in
- एमएसटीसी हेल्प लाइन: 9499054101/2/3/4
ई-मेल आईडी: helpdesk@mstcindia.co.in

गूगल हैंगआउट आईडी – (टेक्स्ट चैट के लिए) - mstceproc@gmail.com

B) सिस्टम आवश्यकताएं:

- i) विंडोज 7 या उससे ऊपर का ओपरेटिंग सिस्टम
- ii) आईई-7 और उससे ऊपर का इंटरनेट ब्राउजर
- iii) साइनिंग टाइप का डिजिटल हस्ताक्षर

iv) सिस्टम में नवीनतम अद्यतन किया गया JRE 8 (x86 Offline) सॉफ्टवेयर जिसे डाउनलोड करके सिस्टम में इंस्टॉल किया जाए।

साइनर बॉक्स में DSC के प्रकटीकरण के लिए “Protected Mode” को डिसेबल करने के लिए निम्नलिखित सेटिंग्स करें -

- Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning “Enable Protected Mode”.

अन्य सेटिंग्स:

- Tools => Internet Options => General => Click on Settings under “browsing history / Delete Browsing History” => Temporary Internet Files => Activate “Every time I Visit the Webpage”.

सभी active X controls और ‘use pop up blocker’ को डिसेबल करने के लिए Tools→Internet Options→ custom level (Please run IE settings from the page www.mstcecommerce.com once)

‘तकनीकी-वाणिज्यिक बोली’ और ‘मूल्य बोली’ www.mstcecommerce.com/eprochome/rbi पर ऑनलाइन ही प्रस्तुत करनी होंगी। निविदाएं विनिर्दिष्ट तारीख और समय पर इलेक्ट्रॉनिक रूप से ही खोली जाएंगी।

निविदा में सभी प्रविष्टियां बिना संदिग्धार्थ के ऑनलाइन तकनीकी एवं वाणिज्यिक फॉर्मेट में की जानी चाहिए।

लेन-देन शुल्क संबंधित विशेष नोट:

वेंडर लॉगिन में “My Menu” लिंक के तहत दिए गए “**Transaction Fee Payment**” द्वारा वेंडर लेन-देन शुल्क का भुगतान करेंगे। वेंडर को ईवेंट ड्रापडाउन बॉक्स से निविदा का चयन करना होगा। वेंडर को या तो एनईएफटी अथवा नेट बैंकिंग के माध्यम से भुगतान करने की सुविधा उपलब्ध होगी। एनईएफटी का चयन करने पर वेंडर द्वारा फार्म भरे जाने पर एक चालान जनित होगा। वेंडर चालान में प्रिंट किए गए ब्यौरे के अनुसार उसमें बिना परिवर्तन किए लेन-देन शुल्क का भुगतान कर करेंगे। ऑनलाइन पेमेंट चुनने पर निविदाकर्ता को अपने डेबिट/क्रेडिट कार्ड/नेट बैंकिंग से भुगतान करने के प्रावधान उपलब्ध होंगे। एमएसटीएस के पदनामित बैंक खाते में एकबार भुगतान जमा हो जाने के बाद, लेनदेन शुल्क स्व प्राधिकृत हो जाएंगे और वेंडर को सिस्टम जनित मेल की प्राप्ति होगी। **लेन-देन शुल्क अप्रतिदेय है।** वेंडर लेन-देन शुल्क का भुगतान किए बिना ऑनलाइन ई-निविदा एक्सेस नहीं कर पाएगा।

ध्यान दें

बोलीकर्ताओं को सूचित किया जाता है कि वे कार्य के समापन समय से पर्याप्त पहले अग्रिम रूप से लेन-देन फीस प्रेषित करें ताकि उन्हें बोली जमा करने के लिए पर्याप्त समय मिल सके।

निविदा प्रदान किए जाने तक निविदा की पूरी प्रक्रिया के दौरान अपलोड की गई निविदाओं / शुद्धिपत्रों के बारे में जानकारी केवल ईमेल द्वारा भेजी जाएगी। इसलिए वेंडरों को यह सुनिश्चित करना आवश्यक है कि एमएसटीसी के साथ अपना पंजीकरण कराते समय उनके द्वारा दी गई ईमेल आईडी वैध और अद्यतन है। वेंडरों से यह भी अनुरोध है कि वे अपने डीएससी (डिजिटल हस्ताक्षर प्रमाणपत्र) की वैधता सुनिश्चित करें।

एनआईटी में उल्लिखित नियत तिथि और समय के बाद ई-निविदा को एक्सेस नहीं किया जा सकता।

ई-निविदा में बोली लगाना:

- a) सफल बोलीदाता द्वारा ‘अनुबंध राशि’ के 2% की राशि के लिए बयाना राशि जमा की जाएगी, बैंक द्वारा निविदा की स्वीकृति पत्र जारी करने की तारीख से 7 दिनों के भीतर, के बैंक खाते में भारतीय रिजर्व बैंक,

जिसका विवरण नीचे दिया गया है। सफल बोलीदाता भारतीय रिज़र्व बैंक के पक्ष में अनुसूचित बैंक द्वारा जारी डिमांड ड्राफ्ट या बैंक गारंटी के रूप में बैंक द्वारा निर्धारित प्रारूप में ईएमडी भी जमा कर सकता है।

लाभार्थिकानाम: आर.बी.आई.चेन्नै

आईएफएससी: RBIS0CNPA01

खाता संख्या: 186003001

लेनदेन संख्या (स्कैन की गई प्रति) के साथ प्रेषण का प्रमाण बैंक को प्रस्तुत किया जाएगा।

सफल बोलीदाता को धन प्रेषण का प्रमाण लेनदेन संख्या (स्कैन की हुई कॉपी) के साथ एस्टेटचेन्नई@rbi.org.in पर भेजना होगा।

सफल बोलीदाता द्वारा प्रेषित ईएमडी को ठेकेदार द्वारा संविदात्मक दायित्वों की उचित पूर्ति के लिए बैंक द्वारा 'सिक्योरिटी डिपॉजिट' के रूप में परिवर्तित किया जाएगा। ईएमडी/'सिक्योरिटी डिपॉजिट' पर कोई ब्याज नहीं दिया जाएगा। बैंक के इंजीनियर द्वारा वर्चुअल पूर्णता प्रमाण पत्र जारी करने पर, ईएमडी को 'कुल सुरक्षा जमा' के हिस्से के रूप में 'सिक्योरिटी डिपॉजिट' में परिवर्तित कर दिया जाएगा (ईएमडी सिक्योरिटी डिपॉजिट में परिवर्तित + प्रत्येक बिल से कटौती की जाने वाली प्रतिधारण राशि) बैंक द्वारा वापस कर दी जाएगी।

- b) इस प्रक्रिया में 'तकनीकी-वाणिज्यिक बोली' और 'मूल्यगत बोली' जमा करने के लिए इलेक्ट्रॉनिक बोली-प्रक्रिया शामिल है।
- c) वेंडर जिन्होंने लेन-देन शुल्क जमा किया है केवल वे ही एमएसटीसी की वेबसाइट www.mstcecommerce.com → e-procurement → PSU/Govtdepts → Login under RBI → My menu → Auction Floor Manager → live event → Selection of the live event के माध्यम से बोलियां प्रस्तुत कर सकते हैं।
- d) वेंडरों के पास रनिंग जावा एप्लिकेशन होना चाहिए। बोली फ्लोर के शुरू होने के तुरंत बाद ही यह कार्य किया जाना है। उसके बाद उन्हें सामान्य शर्तें/वाणिज्यिक विनिर्देशन भर कर उन्हें सेव करना होगा। इसके बाद वे 'तकनीकी-वाणिज्यिक बोली' पर क्लिक करें। यदि यह जावा एप्लिकेशन काम नहीं कर रहा है तो वेंडर अपनी 'तकनीकी-वाणिज्यिक बोली' को सेव/प्रस्तुत नहीं कर पाएंगे।
- e) 'तकनीकी-वाणिज्यिक बोली' भरने के बाद, वेंडरों को उसकी रिकॉर्डिंग के लिए 'सेव' पर क्लिक करना होगा। एक बार 'मूल्यगत बोली' की लिंक एक्टिव हो जाती है और विवरण भर दिया जाता है तो वेंडरों को 'मूल्यगत बोली' को रिकार्ड करने के लिए "सेव" पर क्लिक करना होगा। 'तकनीकी-वाणिज्यिक बोली' और 'मूल्यगत बोली' दोनों को सेव करने के बाद, वेंडरों को बोलियां पंजीकृत करने के लिए "फाइनल सबमिशन" बटन पर क्लिक करना होगा।
- f) निविदा के भाग। (तकनीकी-वाणिज्यिक बोली) के दस्तावेजों को जहां विवरण भरे और हस्ताक्षरित किए जाते हैं, अपलोडेड निविदा दस्तावेजों, विवरण भरे, हस्ताक्षरित और अपलोड किए गए, से डाउनलोड किए जा सकते हैं। वेंडरों को दस्तावेजों को अपलोड करने के लिए 'Attach Doc' बटन का उपयोग करने का निर्देश दिया जाता है। एक से अधिक दस्तावेज अपलोड किए जा सकते हैं।
- g) सभी मामलों में, वेंडरों को अपनी बोलियां जमा करते समय डिजिटल हस्ताक्षर के साथ अपने आईडी और पासवर्ड का उपयोग करने के बारे में सूचित किया जाता है।
- h) संपूर्ण ई-निविदा प्रक्रिया के दौरान, निविदाकर्ता पूरी तरह से एक दूसरे से और हर किसी के लिए भी अज्ञात रहेंगे।

- i) ई-निविदा फ्लोर पूर्व घोषित दिनांक और समय से और ऊपर वर्णित अवधि के लिए खुला रहेगा।
- j) ई-निविदा प्रक्रिया के दौरान जमा की गई सभी इलेक्ट्रॉनिक बोलियां वेंडर पर कानूनी रूप से बाध्यकारी होंगी। किसी भी बोली को उस वेंडर द्वारा दी गई वैध बोली के रूप में माना जाएगा और 'खरीदार' द्वारा इसके स्वीकृत किए जाने का तात्पर्य 'खरीदार' और 'वेंडर' के बीच कार्य के निष्पादन के लिए बाध्यकारी संविदा है।
- k) सभी बोलियां डिजिटल हस्ताक्षर प्रमाण पत्र के साथ जमा की जानी अनिवार्य हैं अन्यथा सिस्टम द्वारा इन्हें स्वीकार नहीं किया जाएगा।
- l) 'खरीदार' के पास बिना कोई कारण बताए निविदा को रद्द या अस्वीकार करने या स्वीकार करने या वापस लेने या निविदा को पूर्ण रूप से या उसके भाग में विस्तार करने का अधिकार सुरक्षित है।

निविदा के भाग-। के खोले जाने के बाद निविदा दस्तावेज के नियम और शर्तों में किसी प्रकार का विचलन स्वीकार्य नहीं है। किसी भी वेंडर द्वारा ई-निविदा फ्लोर में बोली जमा करना निविदा के लिए नियमों और शर्तों की स्वीकृति की पुष्टि करता है। इस निविदा के परिणामस्वरूप कोई भी आदेश उसमें उल्लिखित नियमों और शर्तों द्वारा शासित होगा। निविदा आमंत्रित करने वाले प्राधिकारी को बिना कोई कारण बताए इस ई-निविदा को रद्द करने या बोली (यों) की प्राप्ति की निर्धारित तिथि में विस्तार करने का अधिकार है।

वेंडरों से अनुरोध है कि बोली लगाने से पहले अपने आपको सिस्टम से परिचित करवाने के लिए वेंडर गाइड को पढ़ लें और पृष्ठ www.mstcecommerce.com/eprochome में वीडियो देखें।

बोलीदाताओं से अनुरोध है कि वे सभी वस्तुओं के लिए 'कार्य अनुबंध' पर जीएसटी के बिना दरें उद्धृत करें और सिस्टम द्वारा स्वचालित रूप से जोड़ दिया जाएगा। जीएसटी के अतिरिक्त, आइटम संख्या 40 के लिए सिस्टम द्वारा टीसीएस भी स्वचालित रूप से जोड़ा जाएगा। इस प्रकार, जीएसटी और टीसीएस समेत सिस्टम में दिखाई गई अंतिम कुल राशि अंतिम बोली राशि होगी। निविदा खुलने के बाद उद्धृत दरों में कोई परिवर्तन स्वीकार नहीं किया जाएगा।

1.1 Guidelines for e-Procurement

Bidders are requested to read and understand the terms & conditions of this tender before submitting their online tender.

Process of e-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his / their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid will be done over the internet. The vendor should possess Class III signing type Digital Certificate. Vendors must make their own arrangement for bidding from a PC connected with internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

Special Note: The Techno-Commercial Bid and Price Bid must be submitted on-line through www.mstcecommerce.com/eprochome/rbi

- 1) Vendors are required to register themselves online with www.mstcecommerce.com => e-Procurement => PSU/Government departments => Select RBI Logo => Register as Vendor => Filling up details and creating own user id and password => Submit.
- 2) Vendors will receive a system generated mail confirming their registration in their e-mail which has been provided during filling the registration form. In case of any clarification, vendors may contact RBI / MSTC before the scheduled time of the e-tender.

Contact Persons (RBI - During Office Hours only):

1. Smt. M. Suganya Devi (Manager, Estate Department)
044-2539 9270 / (suganyadevim@rbi.org.in)
2. Shri. K. G Ramesh (Assistant Manager, Estate Department)
044-2561 9851/ (kgramesh@rbi.org.in)

Contact Persons (MSTC Ltd - during office hours only):

1. Shri. Santhosh Kumar
044 - 28285000 / skrajendran@mstcindia.co.in
2. Shri. V Ganesh Moorthy - 044 - 28285000

Google hangout ID- (for text chat) - mstceproc@gmail.com

B) System Requirements:

- i) Windows 7 or above Operating System.
- ii) IE-7 and above Internet browser.
- iii) Signing type Digital Signature
- iv) Latest updated JRE 8 (x86 offline) software to be downloaded and installed in the system.

To disable “Protected Mode” for DSC to appear in the signer box following settings may be applied.

- Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning “Enable Protected Mode”.

Other Settings:

- Tools => Internet Options => General => Click on Settings under “browsing history / Delete Browsing History” => Temporary Internet Files => Activate “Every time I Visit the Webpage”.

To enable ALL active X controls and disable ‘use pop up blocker’ under Tools => Internet Options => custom level (Please run IE settings from the page www.mstcecommerce.com once)

The 'Techno-Commercial Bid' and the 'Price Bid' shall have to be submitted online at www.mstcecommerce.com/eprochome/rbi. Tenders will be opened electronically on specified date and time as given in the tender.

All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

Special Note towards Transaction fee:

The vendors shall pay the transaction fee using “**Transaction Fee Payment**” link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or online payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting online payment, the vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized, and the vendor shall be receiving a system generated mail. **Transaction fee is non-refundable.** A vendor will not have the access to online e-tender without making the payment towards transaction fee.

Note

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

Information about tenders / corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their e-mail ID provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).

E-tender cannot be accessed after the due date and time mentioned in NIT.

Bidding in e-tender:

- a) **Earnest Money Deposit.** 2% of the contract amount shall be remitted through NEFT, by the successful bidder to the Bank Account of Reserve Bank of India, the details of which are given below.

Beneficiary Name: RBI CHENNAI
IFSC: RBIS0CNPA01
Account No: 186003001

Proof of remittance with transaction number (scanned copy) shall be submitted to the Bank.

The successful bidder shall send the proof of remittance with transaction number (scanned copy) to estatechennai@rbi.org.in.

The EMD remitted by the successful bidder will be converted by the Bank as 'Security Deposit', towards due fulfilment of the contractual obligations by the contractor. No interest will be paid on EMD / 'Security Deposit'. On issue of Virtual Completion Certificate by the Bank's Engineer, EMD converted to 'Security Deposit', as part of the 'Total Security Deposit' (EMD converted to Security Deposit + Retention Money to be deducted from each bill) would be refunded by the Bank.

- b) The process involves Electronic Bidding for submission of 'Techno-Commercial Bid' and 'Price Bid'.
- c) The vendor(s) who have submitted transaction fee can only submit their Bids through internet in MSTC website www.mstcecommerce.com => e-procurement => PSU / Govt. depts => Login under RBI => My menu => Auction Floor Manager => live event => Selection of the live event.
- d) The vendor should have running JAVA application. This exercise must be done immediately after opening of Bid floor. Then they must fill up Common terms / Commercial specifications and save the same. After that, they should click on the 'Techno-Commercial Bid'. If this JAVA application does not run, then the vendor will not be able to save / submit his 'Techno-Commercial Bid'.
- e) After filling the 'Techno Commercial Bid', vendors must click 'save' for recording the same. Once the 'Price Bid' link becomes active and the details are filled up, vendors have to click on "save" to record the 'Price Bid'. After both the 'Techno-Commercial Bid' & 'Price Bid' have been saved, vendor must click on the "Final submission" button to register the bids.
- f) Pages of Part I (Techno-Commercial Bids) of the tender where details shall be filled in and signed, shall be downloaded from the uploaded tender documents, details filled in, signed and uploaded. Vendors are instructed to use '*Attach Doc*' button to upload documents. Multiple documents can be uploaded.
- g) In all cases, vendors are advised to use their own ID and Password along with Digital Signature at the time of submission of their bids.
- h) During the entire e-tender process, the vendors will remain completely anonymous to one another and to everybody else.
- i) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- j) All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the 'Buyer' will form a binding contract between 'Buyer' and the 'Vendor' for execution of the work.

- k) It is mandatory that all the bids are submitted with Digital Signature Certificate otherwise the same will not be accepted by the system.
- l) 'Buyer' reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part, without assigning any reason thereof.

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprochome to familiarize them with the system before bidding.

Bidders are requested to quote rates without G.S.T on 'Works Contract' for all items and the same will be added automatically by the system. In addition to the G.S.T, T.C.S also will be automatically added by the system for item No. 40. Thus, the final total amount shown in the system including G.S.T & T.C.S, will be the final bid amount. No change in quoted rates will be accepted after opening of the tender.

2 Form of Tender.

To
Smt. Uma Sankar
Regional Director for Tamil Nadu & Puducherry
Reserve Bank of India
Estate Department
Fort Glacis, Rajaji Salai
Chennai - 600 001.

Madam,

Having examined the specifications, drawings, designs and Schedule of Quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I / We hereby offer to execute the works specified in the said memorandum within the time specified at the rates mentioned in the attached Schedule of Quantities, specifications, and in accordance, in all respects, with the specifications, Designs, Drawings and instructions in writing referred to in Articles of Agreement, Special Conditions, Schedule of Quantities and General Conditions of Contract, Annexures and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	कार्य का नाम / Name of the work:	बैंक के स्टाफ क्वार्टरस, के.के. नगर, चेन्नई में अधिकारी फ्लैट नंबर सी-11 का नवीनीकरण। Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai
(b)	कार्य की अनुमानित लागत / Estimated Cost of the work	₹7,99,200/- including rebate of ₹5,000/- towards buy-back (scrap) value for taking away the salvageable items removed from the flats, which are not required to be re-used in the work. ₹7,99,200/- जिसमें फ्लैटों से हटाई गई बचाई जा सकने वाली वस्तुओं, जिन्हें कार्य में पुनः उपयोग करने की आवश्यकता नहीं है, को वापस लेने के लिए ₹5,000/- की छूट शामिल है।
(c)	बयाना राशि / Earnest Money Deposit	सफल बोलीदाता द्वारा 'अनुबंध राशि' का 2% ईएमडी के रूप में, बैंक द्वारा निविदा स्वीकृति पत्र जारी करने की तिथि से 7 दिनों के भीतर प्रेषित किया जाएगा।। 2% of the 'Contract Amount', shall be remitted by the successful bidder as EMD, within 7 days, from the date of issue of Letter of Acceptance of the tender by the Bank.
(d)	प्रारंभ करने की तारीख / Date of Commencement	कार्य प्रारंभ करने हेतु जारी लिखित आदेश की तारीख से 03 दिनों के भीतर।

		Within 03 days from the date of written order to commence the work.
(e)	कार्य पूर्ण होने का समय / Time for completion of the work	02 महीने , जो कार्य प्रारंभ करने के लिए लिखित आदेश जारी होने के 03 वें दिन से माना जाएगा। 02 months , which shall be reckoned from the 3rd day of issue of written order to commence the work.
(f)	कार्य पूर्ण होने में विलंब के लिए परिसमापन क्षति Liquidated Damages for delay in completion of the work	प्रति सप्ताह 'संविदा राशि' का 0.25%, 'संविदा राशि' के 10% की सीमा के अधीन। 0.25% of the 'Contract Amount' per week subject to a ceiling of 10% of the 'Contract Amount'.
(g)	दोष दायित्व अवधि Defects Liability Period	कार्य के 'वास्तविक समापन' की तारीख से एक वर्ष। One Year from the date of 'Virtual Completion' of the work.

I / We agree to:

- Should this tender be accepted, I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.
- I / we have deposited a sum of 2% of the contract amount of the successful bidder, **as Earnest Money Deposit (EMD)** to the Reserve Bank of India, in the mode specified in the tender, which amount is not to bear any interest. Should I / We fail to execute the contract agreement, within the period stipulated in the tender, I / We do hereby agree that this sum shall be forfeited by me / us to the Reserve Bank of India.

3 Articles of Agreement.

ARTICLES OF AGREEMENT made the _____ day of _____, between the Reserve Bank of India, Fort Glacis, Rajaji Salai, Chennai 600 001, having its Central Office at Mumbai 400 001 (hereinafter called "the Employer") of the _____ (hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of taking up the work of '**Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai.**' and specifications describing the works to be done to be prepared by Department and describing the work to be done under the direction of Bank's Engineer.

AND WHEREAS specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon and subject to the conditions set forth herein and to the Conditions set forth in the Special Conditions of the Contract, Instruction to Bidders, General Conditions of the Contract, all annexures and appendix, technical specifications and requirements, approved materials in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the work shown upon / described in the said Specifications and included in the Schedule of Quantities at the respective rates therein set forth amounting the sum as therein arrived or such other sum as shall become payable there under (hereinafter referred to as the said 'Contract Amount').

NOW IT IS HEREBY AGREED AS FOLLOWS: -

1. In considerations of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractors shall upon and subject to the said Conditions execute and complete the work described in the said 'Specifications' and the Schedule of Quantities.
2. The Employer shall pay the Contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3. The Reserve Bank of India will administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract.
4. The said conditions there to shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

5. The plans, agreement and documents mentioned herein shall form the basis of this Contract and the Contractor agrees to comply with the said conditions without any modification, suggestions in whatsoever manner.
6. This Contract is neither a fixed Lump Sum Contract nor a Piece Work Contract but a Contract to carry out the work in respect of the **'Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai.'** to be paid for according to actual measured quantities at the rates contained in the Schedule of rates and Probable Quantities or as provided in the said Conditions.
7. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, lifts, telephone, air conditioning and other ancillary works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.
8. The Employer reserves to itself the right of altering the Drawings (if any) and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
9. Time shall be considered as one of the important factors of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to her / him / them and to complete the entire work within **02 months, which shall be reckoned from the 3rd day of issue written order to commence the work**, subject nevertheless to the provisions for extension of time.
10. All payments by the Employer under this Contract will be made only at **Chennai**.
11. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at **Chennai** and only Courts in **Chennai** shall have jurisdiction to determine the same.
12. That several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for payment for the quantities, beyond the quantities provided in the Schedule of Quantities in the tender, unless ordered for by specific written instructions from the Bank's Engineer.

13. The Contractor shall indemnify and keep indemnified the RESERVE BANK OF INDIA against:

- i) Any claim arising out of third-party loss / damage to life or property caused by / during execution of the work.
- ii) Any claim arising out of loss / damage to the workmen engaged by the contractor during execution of the work.
- iii) Any claim due to non-compliance of applicable PF / Labour laws, ESI, regulations etc.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.

If the Contractor is a partnership or an individual

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two has caused these presents and the said two hereof to be executed on its behalf, the day and year first hereinabove written

If the Contractor is a Company

Signature Clause:

SIGNED AND DELIVERED by the

Reserve Bank of India by the hand of

Shri / Smt. _____

(Name & Designation)

In the presence of:

1) _____ (Witness

Address: _____

2) _____ (Witness 2)

Address: _____

SIGNED AND DELIVERED the contractor by the hand of Shri. / Smt. _____

If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners.

In the presence of:

1) _____ (Witness 1)

Address: _____

2) _____ (Witness 2)

Address: _____

The COMMON SEAL OF _____

Was hereunto affixed pursuant to the
Resolutions passed by its Board of
Directors at the meeting held on

In the presence of:

1) _____

2) _____

Directors, who have signed these
presents in token thereof in the
presence of:

1) _____

If the
contractor signs
under common
seal, the
signature
clause should
tally with the
sealing clause
in the Articles of
Association.

4 Instructions to Bidders.

E-tenders comprising duly filled in Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender should be uploaded in MSTC website under RBI Portal for the work of **‘Renovation of Officers’ flat No. C-11 at Bank’s Staff quarters, K.K. Nagar, Chennai’** not later than **15.00 Hrs on September 25, 2023.**

1. The Bank discourages stipulation of any additional conditions by the bidders. However, in case the bidders wish to include any condition / clarification, it shall be addressed as a special remark. The clarifications / conditions etc, if any will be examined and after discussions with all the bidders, the conditions that are acceptable to the Bank will be intimated to all the bidders.
2. Part I (Techno-Commercial Bid) of the tender shall be opened at **15:30 Hrs on September 25, 2023.** If no special conditions are put forth by the bidders, Part II (Price Bid) of the tender shall also be opened thereafter on the same day or else Part II (Price Bid) shall be opened on a subsequent date which shall be intimated to the bidders.
3. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of Part I of the tender, which period may be extended by mutual agreement and the bidder shall not cancel or withdraw the tender during this period.
4. Digital Signatures may be used to submit the tender in token of his / their acquainted himself / themselves with the General Conditions of Contract, Specifications, Special Conditions etc as laid down.
5. If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
6. The vendors shall pay the transaction fee vide the procedures listed in [Annexure I](#) - **‘Guidelines for e-procurement’.**
7. Transaction fee is non-refundable. A vendor will not have access to the online e-tender without making the payment towards transaction fee.
8. **Earnest Money Deposit** for a sum of **2% of ‘Contract Amount’** shall be remitted through NEFT, by the successful bidder, **within 7 days from the date of issue of Letter of Acceptance** of the tender by the Bank, to the Bank Account of Reserve Bank of India, the details of which are given below. The successful bidder may also remit the EMD in the form of a Demand Draft or a Bank Guarantee, issued by a scheduled bank, drawn in favour of the Reserve Bank of India, in the format prescribed by the Bank.

Beneficiary Name: RBI CHENNAI
IFSC: RBIS0CNPA01
Account No: 186003001

Proof of remittance with transaction number (Scanned copy) shall be attached/ uploaded.

The bidders are also advised to send the proof of remittance with transaction number (scanned copy) to estatechennai@rbi.org.in.

9. **After execution of the contract and signing of the agreement, the EMD remitted by the successful bidder will be converted by the Bank as 'Security Deposit', towards due fulfilment of the contractual obligations by the contractor. No interest will be paid on EMD / 'Security Deposit'.**
10. **The successful bidder shall also submit a Performance Security Bank Guarantee for 5% of the accepted Contract Value, valid for the Contract Period for due fulfilment of the contractual obligations by the contractor.** The EMD paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of **Performance Bank Security Guarantee for 5% of the accepted Contract Value** as provided above, by the successful vendor.
11. The EMD shall not be accepted in any form other than the one mentioned in the tender notice. The **EMD / Performance Security Bank Guarantee** submitted by the successful bidder shall be forfeited in case the successful bidder fails to commence the work awarded to her / him / them within the prescribed time limit.
12. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Earnest Money will be refunded to the bidder if his tender is not accepted but without any interest. Under no circumstance Earnest Money Deposit will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or cheque.
13. The successful bidder shall indemnify the Employer against all risks by obtaining and keeping in force / currency throughout the Contract Period, necessary Insurance Policies of appropriate value including Contractors All Risk Policy, Workmen Compensation Policy, Third Party Liability Policy etc as per Clause 25 of the General Conditions of the Contract.
14. On receipt of intimation from the Employer of the acceptance of her / his / their tender, the successful bidder shall be bound to execute the contract and within fourteen days thereof, the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so bidding, whether such formal agreement is or is not subsequently executed.
15. In addition to the Performance Security Bank Guarantee for 5% of the accepted 'Contract Value' as per Clause 11 here as above, as a further security for the due fulfilment of the contract by the Contractor, 5% of the value of the work done will be deducted by the Employer from each payment to be made to the Contractors towards Retention Money. This Retention Money to be deducted plus the Performance Security Bank Guarantee for 5% of the accepted Contract Value submitted by the successful bidder will be termed as 'Total Security Deposit'. On the Bank's Engineers issuing a certificate of Virtual Completion of the works, the Performance Security Bank

Guarantee for 5% of the accepted 'Contract Value' as per Clause 11 here as above will be released and balance Security Deposit, i.e. Retention Money, will be released by the Employer after successful completion of the Defect Liability Period including rectification of the defects observed during the Defects Liability Period. The amounts retained by the Employer shall not bear any interest.

16. Any compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the 'Total Security Deposit' if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.
17. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract, except with written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the Contract whereupon the security deposit shall stand forfeited to the Employer.
18. The Contractor shall carry out all the work strictly in accordance with drawings (if any), details, specifications and instructions of the Bank's Engineer.
19. A Schedule of Probable Quantities in respect of each work and specifications accompany these Instructions to Bidders. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank. Each tender should contain not only the rates but also the value of each item of work entered in a separate column as mentioned in the MSTC Portal and all the items should be totalled in order to show the aggregate value of the entire tender.
20. The bidder must obtain for himself on his own responsibility and at her / his / their own expenses all the information, which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings (if any) and must inspect the site of the work and acquaint herself / himself / themselves with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
21. The rates quoted in the tender, for each item shall include all charges for clearing of site, before commencement as well as after completion, double scaffolding, centring, boxing, staging, planking, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary plumbing and electricity supply arrangements (water and electricity may be made available at the available sources by the Bank within the colony premises, but drawing the same to the required locations is the responsibility of the contractor, protection of the public and safety of walls, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc, as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank's Engineer. The rates quoted, for each item shall be deemed to be for the finished work, to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in road / railway freights or any conditions whatsoever.

22. **The rates for all items in Part II (Price Bid) shall be without G.S.T on 'Works Contract' and the same will be added automatically by the system. In addition to the G.S.T, T.C.S also will be automatically added by the system for item No. 40. The total amount, including G.S.T, for all items excluding item No. 40, will be the total 'Contract Amount'.**
23. Each invoice / bill shall indicate amongst other things, the contractor's PAN and G.S.T Registration Number. The Contractor shall also produce to the Bank adequate proof of remittance of G.S.T within a reasonable time from remittance. The contract value will also be subject to TDS / TCS / TDS under GST / Withholding Tax / any other tax, as per statutes.
24. The Contractor should note that unless otherwise stated, the tender is strictly on item rates basis and attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer and with the concurrence of the employer, in excess of 25% of the tender quantity, shall be considered as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis, based data provided in the current DAR published by CPWD from time to time, with 15% towards establishment charges, contractor's overheads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.
25. Time allowed for carrying out the work is **02 months**, which shall be strictly observed by the Contractor, and it shall be reckoned from the **3rd day of issue of written order to commence the work.**
26. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in Clause 27 of the General Conditions of the Contract. The bidder shall before be commencing the work prepare a detailed work programme which shall be approved by the employer.
27. Tenders will be considered only from list of contractors empanelled by the Bank in the trades concerned.
28. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water

and power connections for construction purposes or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.

29. The successful bidder is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer.
30. The successful bidder must co-operate with the other Contractors appointed by the Employer so that the work shall proceed smoothly with least possible delay, to the satisfaction of the Bank's Engineer.
31. The Contractor must bear in mind that all items of the work shall be carried out, strictly in accordance with the specifications made by the Bank's Engineer, in compliance to the requirements of the local public authorities and to the requirements of the Bank. No deviation on any account will be permitted.
32. The successful bidder should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality, conforming to relevant Indian standards.
33. The successful bidder is bound to purchase required materials for which 'Basic Price' has been stipulated under the item, from the manufacturer / supplier approved and selected by the Bank and at the rate approved by the Bank from time to time.
34. **For items where 'Basic Price' of materials stipulated are excluding G.S.T, only the difference in the basic price specified in the tender and actual price (excluding G.S.T, local transportation, any other charges like conveyance, loading, unloading & handling charges for delivery at the site etc - bidders may consider these factors while quoting the rate), approved by the Bank shall be considered and 15% towards O.H.C & C.P shall be allowed on such difference. The contractor shall take prior approval of the Bank for 'Basic Price' before procurement of such items and produce Cash Bill / Tax Invoice towards procurement of such materials.**
35. The Contractor shall only use materials of the makes / manufacturers specified in the list of material of approved make / brand / manufacturer contained in the e-tender clauses, with the approval of the Bank's Engineer.
36. Electricity and water shall be provided free of cost for execution of the work at one point within the premises. The Contractor shall make their own arrangements for conveying the same to the required locations. The contractor shall, however, take care to ensure that no undue wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.

37. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto.
38. IS Code numbers wherever mentioned in the tender shall be the latest version as on the date of opening of tenders.
39. EMD / 'Total Security Deposit' ('Performance Security Bank Guarantee' + 'Retention Money') of the successful tenderer will be forfeited if he / they fail to comply with any conditions of the Contract.
40. The bidder must obtain for himself at his own responsibility and at his own expense all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings (if any), inspect the site of the work, acquaint himself with all local conditions, means of access of the work, nature scope of the work and all matters pertaining thereof.
41. If there is any discrepancy between the description of the item in the General Specifications and the detailed descriptions in the Schedule of Quantities of the same item, the later shall prevail.
42. Clarifications if any with respect to General Conditions, Special Conditions, Scope of work, specifications, drawings (if any) or any other matter required for completing the tender shall be obtained from the Bank, during working hours of the Bank, before submitting the tenders. Once a tender is submitted, the matter will be decided according to terms & conditions in the tender, in the absence of such authentic pre-clarification in writing.
43. The contractor shall abide by and fulfil all requirements laid down under the Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed there-under. The contractor shall submit to the Bank the maximum number of Labourers to be engaged on a single day in the job. Any subsequent increase should be informed to the Bank without delay. If the number of labourers employed for the job are twenty or more, the contractor shall obtain required license from the Regional Labour Commissioner. The contractor should ensure payment of minimum wages to all his labourers / workmen staff employed by him. He shall submit a certificate to the effect that, he has actually paid all the dues of all the labourers of all designations / descriptions engaged by him for completion of the awarded job / work / project, at the rate, which is not less than that prescribed under Minimum Wages Act, 1948, including its amendments and they have complied with the provisions of CLRA Act, with regard to providing essential amenities to the contract labour. Further, he may facilitate Bank's representative(s) to verify and certify the veracity of such certificate.
44. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc, which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in

any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this Agreement is fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

45. a) The contractor / agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- c) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank's employee, if sexual violence by the employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.
- d) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

4.1 SAFETY CODE.

1. There shall be maintained in a readily place First Aid appliances including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
9. Safety belts shall be provided by the contractor and used by the workmen while working from height of more than 3 metres from ground level.
10. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
11. (i) No paint containing lead products shall be used except in the form of paste or readymade paint.
(ii) Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
12. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
13. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect condition.
14. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
15. Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the building.

4.2 FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. LPG used in 'oxy-acetylene' gas cutters shall be 'industrial type'.
- iii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iv. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- v. All electrical appliances i.e., welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- vi. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers / Personnel, work shall be started.
- vii. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- viii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- ix. Used paint drums shall be stored in specified store only after closing them properly.
- x. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xi. None of the fire extinguishers shall be removed / shifted from its designated location.
- xii. Power supply shall be switched off from the mains when equipment is not in use.
- xiii. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xiv. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xv. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.
- xvi. All the electrical/mechanical/electromechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

5 General Conditions of the Contract (GCC)

5.1 The Conditions Hereinbefore referred to

Interpretation of Clauses	1. In the contract (as hereinafter defined) constructing these Conditions, the specifications, Schedule of Quantities and Contract Agreement, the following words an expression shall have the meaning therein assigned to them except where the subject or context otherwise requires:
(a) 'Employer'	Shall mean The Reserve Bank of India and shall include its assigns and successors.
(b) 'Contractor' in the case of a partnership firm	"Contractor" shall mean and partners in the name and style ofand having a place of business atand shall include the partners for the time being of the said firm the legal representatives of a deceased partner.
In the case of Individual	"Contractor" shall mean Shri trading in the name and style ofand shall include its heirs, successors and legal representatives.
In the case of company	"Contractor" shall mean a company incorporated under 19..... / 20..... and having its registered office at and shall include his successors and assigns.
(c) 'Engineer'	Shall means the person appointed by the Employer to act as Engineer for the purpose of the contract and named as such in the conditions.
(d) 'Site'	Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use.
(e) 'This Contract'	Shall mean the Articles of Agreement, the Special conditions, the Conditions (part I and II), the Tender, the letter of acceptance, the Appendix, the Schedule of quantities and Specification and such further documents as may be expressly incorporated in the letter of acceptance or article of agreement attached hereto and duly signed.
(f) 'Specification'	Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.
(g) 'Bill of Quantities'	Means the priced and completed bill of quantities forming the part of Tender.

- (h) 'Tender' Means The Contractor's priced offer to the Employer for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by the letter of acceptance.
- (i) 'Letter of acceptance' Means the formal acceptance by the employer of the tender.
- (j) 'Notice in writing' Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
- (k) 'Act of Insolvency' Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act or the Provincial Insolvency Act or any Act amending such original.
- (l) 'Net Prices' If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
- (m) 'The Works' Shall mean **'Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai'** as provided herein.

Note: Words imparting persons include firms and corporation. Words imparting the singular also include the plural and vice versa where the context requires.

- Scope of Contract 2. The contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time-to-time issue further drawing and / or written instructions, details directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to: -
- (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
 - (b) Any discrepancy in the Drawings (if any) or between the Schedule of Quantities and / or Drawings (if any) and / or Specification.
 - (c) The removal from the site of any material brought thereon by the Contractor and the substitution of any other material, therefore.
 - (d) The removal and / or re-execution of any works executed by the Contractor.
 - (e) The dismissal from the works of any persons employed thereupon.
 - (f) The opening up for inspection of any work covered up.

	(g) The amending and making good of any defects under clause 21 thereof. The Contractor shall forthwith comply with and duly execute any work comprised such Bank's Engineer's instructions provided always that verbal instructions directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer's shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by Bank's Engineer's such shall be deemed to be Bank's Engineer's instructions within the scope of the Contract.
Variations to be approved by the Employer	3. The Contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by Employer shall form a supplementary tender. The Employer shall not be liable for payment of such variations until these statements are sanctioned by it.
Drawings, Schedule of Quantities and Agreement	4. The Contract shall be executed in duplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer free of cost one copy of each of the said Drawings (if any) and of the specification and one copy of all further Drawings (if any) issued during the progress of the works. Any further copies of such Drawings (if any) required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings (if any) on the works and the Bank's Engineer, or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings (if any) and Specifications.
Contractor to provide everything necessary at his cost	5. The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and it the contractor finds any discrepancy in the drawings (if any) or between the drawings (if any) schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed.
Authorities, notices, and patents	6. The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and / or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations form the drawings (if any) or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 18 thereof. The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or byelaws to be given to any authority and pay to such authority, or to any public office all fees that

		may be properly chargeable in respect of the works, and lodge the receipts with the Bank's Engineer. The contractor shall indemnify the Employer against all claims in respect of patent rights, and shall defend all action arising from such claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.
Setting out of works.		7. The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects it shall be rectified at his own expense to the satisfaction of the Bank's Engineer.
Materials workmanship conform description	& to to	8. All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts, and other vouchers to prove that the materials comply therewith. The Contractor shall arrange for and/or carry out test of any materials, as per relevant IS provisions through the reputed laboratories prior to use in the work, if so desired by the Bank. The contractor shall arrange for manufactures' test certificate for any material which Bank may require from time to time before the execution using intended material. The testing of material (Third Party Test) shall be carried out through a Government / Approved Laboratory and the testing charges, as per actuals shall be reimbursed by the Bank on production of vouchers / paid receipt.
Contractor's superintendence and representative on the works.		9. The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also during the whole time the works are in progress employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while the men are at work. Any directions explanation, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor.
Dismissal workmen.	of	10. The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.
Access to works		11. The Employer, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and / or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.
Assistant Manager / Manager		12. The term Assistant Manager (Tech.) / Manger (Tech.) shall mean the person appointed and paid by the employer. The contractor shall afford the Assistant Manager (Tech) / Manager (Tech) every facility and

		assistance for inspecting the works and materials and for checking and measuring the works and materials. The Assistant Manager (Tech) / Manager (Tech.) or any representative of the Employer shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials. The work will from time to time be examined by the Assistant Manager (Tech) / Manager (Tech.) but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.
Assignment and Subletting		13. The whole of the works included in the Contract shall be executed by the contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part / share thereof or any interest therein without the prior written consent of the Employers and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.
Alterations, additions, omission etc.		14. No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings (if any) without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank's Engineer with the prior approval in writing of the Employer in accordance with the provisions of Clause 17 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be.
Schedule of Quantities.		15. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 18 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.
Sufficiency of Schedule of quantities		16. The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and / or the Schedule of Rates and Prices which rates and prices shall cover all his matters and things necessary for the proper completion of the works.
Measurement of works		17. The Bank's Engineer may from time to time intimate to the Contractor and the Employer that he requires the works to be measured and the Contractor shall forthwith attend or send a qualified Agent to assist the Bank's Engineer or the Bank's Engineer's representative or the Assistant Manager (Tech)/ Manager (Tech.) in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them. Should the Contractor not attend or neglect or omit to

Prices for extras etc.
ascertainment of

send such Against then the measurement taken by the Bank's Engineer or a persons approved by him shall be taken to be correct measurements of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.

The Contractor or his Agency may at the time of measurement take such notes and measurements as he may require.

All authorized extra works, omissions and all variations made without the Bank's Engineer 's knowledge, of subsequently sanctioned by him in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

18. The Contractor may, when authorized, and shall, when directed, in writing by the Bank's Engineer with the approval of the Employer add to, omit from, or vary the works shown upon the drawings (if any), or described in the specifications, or included in the Schedule of quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

No claim for an extra shall be allowed unless it shall have been executed under provisions of Clause 6 hereof or by the authority of the Bank's Engineer with the concurrence of the employer as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
(ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Schedule of Quantities.
- b) The net prices of the original tender shall determine the value of the items omitted if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.
- c) Where the extra works are not of similar character and / or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract woks or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate of price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances it shall think reasonable and proper with the prior approval in writing of the Employer.
- d) Where extra work cannot be properly measured or valued the contactor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of

Quantities or, if not so stated, then in accordance with the local day work rates and wages for the districts provided that in either case, vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's names) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.

- e) The measurement and valuation in respect of the contract shall be completed within the "Period of final measurements" stated in the Appendix or if not stated then within three months of the completion of the Contract works as defined in clause 22 hereof.
- f) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked on the "actual cost basis", plus 15% towards establishment charges, contractor's overheads, and profit. Such items will not be eligible for escalation.
- g) The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of the work if the quantities exceeds by more than 25% of the tender quantities, the quantity of such items executed, by the authority of the Engineer of the project and with the concurrence of the employer, in excess of 25% of the tender quantity shall be considered as extra item of work for which contractor shall submit fresh rates supported by rate analysis worked on actual cost basis +15% towards the establishment charges, contractors overhead & profit .The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices or materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of employer, the contractor shall not be entitled to any claim on this account.

Unfixed materials when taken into account to be the property of the Employer.

19. Where in any Certificate (of which the Contractor has received payment), the Bank's Engineer has included the value of any unfixed materials intended for and / or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to, such materials.

Removal of improper works

20. The Bank shall, during the progress of the works, have power to order in writing from time to time the removal of the works within such reasonable time or times as may be specified in the order, or any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's

Defects after virtual completion.	Engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings (if any) and Specifications or instruction and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the contractor to carry out such order, the Employer shall have the power to employ and pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor or may be deducted by the Employer from any money due, or that may become due, to the Contractor. 21. Any defect, shrinkage, settlement or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto or, if none stated, then within twelve months after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage, settlement or other faults, and all damages loss and expenses consequent thereon or incidental thereon or incidental there to shall be made good and borne by the Contractor and such damage, loss and expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith.
Certificate of virtual completion & defects liability period.	Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clauses 13 and 23 hereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer. 22. The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such Certificate.
Nominated Sub-Contractor.	23. All Specialists, Merchants, Tradesmen and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or specification who may be nominated or selected by the Bank's Engineer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objections or (Save where the "Bank's Engineer and Contractor shall otherwise agree) who will not enter into a Contract providing.

- a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligations in respect of the Sub-Contract as the Contractor is under in the respect of this Contract.
- b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plants, the property of the contractor or under any Workman's Compensation Act in force.
- c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank's Engineer's Certificate provided that before any Certificate is issued, the Contractor shall upon request furnish, to the Bank's Engineer proof that all nominated Sub-Contractor's accounts, included in previous Certificates have been duly discharged, in default whereof the Employer may pay the same upon a certificate of the Bank's Engineer and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privacy of contract as between Employer and Sub-Contractor.

Other persons
employed by
Employer

24. The Employer reserves the right with the concurrence of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

Insurance in respect
to damages to
persons and
property

25. The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter-alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance

company approved by the Employer, an **All Risk Policy** for Insurance for the full amount of the contract including earthquake risk in the joint names of the employer and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the employer before commencing the works.

The contractor shall reinstate all damage of every sort mentioned in this Clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property of third parties.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be ₹. 2 lakh per person for any one accident or occurrence and ₹. 5 lakhs in respect of damage to property for any one accident or occurrence subject to an overall ceiling of ₹10 lakh. The contractor shall also indemnify the employer against all claim which may be made upon the Employer, whether under the **Workmen's Compensation Act** or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his **own expense** effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Employer, a policy of insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the employer may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the employer against contractor in respect of such default, the employer shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the employer and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to re-build or repair the works destroyed or damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect

of the expenditure incurred for re-building or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the employer such policies. The contractor shall not permit a **nominated sub-contractor to commence work at the site unless the said insurance policies are submitted**. In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor.

Date of commencement and completion.

26. The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto, or such later date as may be specified by the Bank's Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank's Engineer may desire to delay on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provisions for extension of time hereinafter contained.

Liquidated Damage for non-completion

27. If the Contractor fails to complete the works within the stipulated time as in the Appendix or within any extended time under Clause 28 hereof and the Bank's Engineer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Employer the sum named in the Appendix as "Liquidated Damages" for the period during which the said work shall so remain incomplete and the employer may deduct such damages from any moneys due to Contractor.

Delay and extension of time

28. If in the opinion of the Bank's Engineer the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through the Contractor's own default or (d) by the works of delays of other Contractors or Tradesmen engaged or nominated by the Employer or the Bank's Engineer and not referred to in the Schedule of Quantities and / or Specification or (e) by reason of Bank's Engineer's instructions as per Clause 2 hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequences of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he specifically applied in writing or (h) from other causes which the Bank's Engineer may certify as beyond the control of contractor or (i) in the event, the value of work exceed the value of the priced Scheduled of Quantities owing to variation, the Bank's Engineer may with previous approval in writing of the Employer make a fair and reasonable extension of time for completion of the Contract Works; in case of such strike or lockout the Contractor shall nevertheless constantly use his endeavours

Failure by contractor to comply with Bank's Engineer's instructions	to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work. 29. If the Contractor after receipt of written notice from the Bank's Engineer requiring compliance within ten days fails to comply with such further drawings (if any) and / or Bank's Engineer instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any money due to the Contractor.
Termination of Contract by the Employer	30. If the contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfil the Contract and to give security therefore, if so required by the Bank's Engineer . Or if the Contractor (whether an individual, firm or incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor. Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor. Or shall assign or sublet this Contract without the consent in writing of the Employer first had and obtained. Or shall charge or encumber this Contract or any payments due of which may become due to the Contractor hereunder. Or if the Bank's Engineer shall certify in writing to the Employer that the Contractor, i. Has abandoned the Contract, or ii. Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer's notice to proceed or iii. Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or iv. Has failed to remove materials from the site or to pull down and replace work for seven days after receiving the Bank's Engineer's written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or v. Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same. Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the

Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffolding, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as its own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing of the work using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and the expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

Termination of
Contracts by
Contractor

31. If the payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contractor, or if the works be stopped for three months under the order of the Bank's Engineer or the Employer or by any injunction or other order of any Court of Law, then and in any of the said cases the Contractor shall be at Liberty to determine the Contract by notice in writing to the Employer through the Bank's Engineer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 18 hereof.

Certificates and
payments

32.(a) The Contractor shall be paid by the Employer from time to time by instalments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as 'Retention Percentage for Interim Certificates' until the total amount retained shall

reach the sum named in Appendix as 'Total "Retention Money' after which time instalments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Bank's Engineer shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineer the sum of money named in the Appendix as 'Instalment after Virtual Completion' being a part of the said Total Retention money. And the Contractor shall be entitled to the payment of the final balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as the 'Defect Liability Period' in the Appendix hereto from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the contractor from his liability under Clause 2 and 21 not relieve the contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

(b) The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.

(c) The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

(d) The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.

(e) No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.

(f) Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as 'Period for honour of Certificates' after such Certificates have been delivered to the Employer.

Delayed Payment

33. Any amounts payable by the Employer to the Contractor in pursuance of any certificate given by the Bank's Engineer hereunder shall, if not paid within the 'Period of honouring certificates' named in the Appendix, carry interest at the rate named in the Appendix as the 'Rate of Interest for delayed payment' from the date upon which such sum ought to have been paid by the Employer until the payment.

Matters to be finally determined by Bank	34. The decision, opinion, direction, Certificate (except for payment) with respect to all or any of the matters under Clause 2 (a), 2(b), 4, 7, 12, 20, 28 (a, c, d, e, f) hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank's Engineer or any refusal of the Bank's Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.
Settlement of disputes through arbitration	35. All disputes and difference of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of work and whether before or within 12 months of determination abandonment or breach of contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed and the reason thereto, and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a Final Certificate or otherwise. The decision of the Bank with respect to any of the exempted matter shall be final and without appeal as stated in Clause 34 hereof. But if the contractor be dissatisfied on any other matter, the contractor may within 28 days after receiving notice of such decision upon, shall submit in writing for arbitration. Such written notice shall specify the matters, which are in dispute of difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire. The Arbitrator or Arbitrators shall have power to open, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the exempted matters, referred to in the preceding Clause, and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid. The arbitrator or Arbitrators shall make his or their award within one year (or such further extended time as may be decided by him or them with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute of difference, on the parties filling their joint memorandum of the settlement of compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement of compromise. Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between party and party and shall direct by whom and whom and in what matter the same shall be borne and paid. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the Arbitrator or Arbitrators shall be final and binding on the parties. It is agreed that the Contractor

	shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.
Right of Technical Scrutiny of Final Bill.	36. The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the employer and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If because of these examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recovery the sum from any payment due to the Contractor for this works or any other works being carried out by the contractors elsewhere under the RESERVE BANK OF INDIA.
Employer entitled to recover compensation paid to workmen.	37. If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it form the security deposit or from any sum due by the Employer to the Contractor under this contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Employer for all cost for which the Employer might become liable in consequence of contesting such claim.
Abandonment of works.	38. If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.
Right of Employer to terminate the contract in the event of death of contractor if individual	39. Without prejudice to any of the right or remedies under this Contract, if the Contractor being an individual die, the Employer shall have the option of terminating the Contract without incurring any liability for such termination.
Marginal Notes.	40. The Marginal Notes and in the catch lines hereto and in the annexures hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these present and the annexures hereto.

5.2 Appendix Herein before Referred To

1	Defects Liability Period	12 Months from the date of Virtual Completion of the work.
2	Period of Final Measurement	01 month from the date of Virtual Completion of the work.
3	Date of commencement	Within 3 days from date of written order to commence the work.
4	Date of completion	02 months , which will be reckoned from the 3rd day of issue of written order to commence the work.
5	Rate of Liquidated Damages	0.25% of the 'Contract Amount' per week, for the period for which the work remains incomplete beyond the stipulated period of completion, subject to a ceiling of 10% of the 'Contract Amount'.
6	Value of works for Interim Certificates	Only 1st and final bill
7	Performance Security Bank Guarantee	For 5% of the accepted Contract Value.
8	Retention Money	5% from final bill.
9	Security Deposit	Performance Security Bank Guarantee for 5% of the accepted Contract Value + Retention Money (5% of the value of work to be deducted from every bill).
10	Instalment to be released after Virtual Completion of the work	Performance Security Bank Guarantee for 5% of the accepted Contract Value.
11	Instalment to be released after successful completion of the Defect Liability Period	Retention Money (5% of the value of work deducted from final bill).
12	Period for honouring certificates of payment	45 days from the date of submission of the bill along with required documents, after joint measurements with Bank's Engineer.
13	Interest for delayed payment	3% simple interest per annum.

6 Special Conditions of the Contract

- 1) The work shall be carried out in flats in the Residential Colony of the Reserve Bank of India at K.K. Nagar, Chennai and hence it shall be ensured that the work is executed with least disturbance to the Residents of the colony.
- 2) Wherever contractors propose to use equivalent make, the same shall be done with prior approval of Banks Engineer in writing. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.
- 3) The contractor shall submit a properly planned & prepared work programme to the Bank before commencement of the work to enable the Bank to intimate other agencies in advance for smooth working, progress and coordination and the time schedule in the work programme should be strictly adhered to.
- 4) **02 months** period for completion of the work mentioned in the tender is inclusive of holidays, Sundays and Saturdays falling within in the contract period. However, if the Contractors wish to work on Saturdays / Sundays / beyond office hours of the Bank, they shall be permitted to work with prior permission of the Bank. The contractors shall comply with statutory requirements to work on holidays at their own risk & cost and indemnify the Bank for any risks associated with it.
- 5) The Contractors shall be responsible for safety & security of their materials / labour & fire safety at all the times as per the Safety & Fire Safety Codes provided hereof.
- 6) Mode of measurement shall be as prescribed in General Specification of Works. Wherever it is not specifically stated it shall be as per IS 1200.

7 Technical specifications and requirements for the work to be executed.

The scope of work covers execution and completion of the work of '**Renovation of Officers' flat No. C-11 at Bank's Staff quarters, K.K. Nagar, Chennai**' in accordance with drawings (if any) and specifications prepared by the Bank's Engineer and to the satisfaction of the Bank's Engineer.

7.1 Quality

Materials to be used for the work shall confirm to relevant BIS Codes as far as procurable & best quality of their respective kinds as specified herein and shall be of approved make and shall comply strictly with the tests prescribed hereinafter or, where tests are not laid down, with the requirements of the latest edition of the relevant Indian standards approved by the Engineer.

7.2 Inspection and testing

Materials before used in the Works shall be subjected to inspection and testing as provided in the Conditions of Contract and elsewhere in the Specifications. The cost of all samples for all tests as per relevant Standards shall be deemed to be included in the Contract rates. No materials shall be used in the works unless they have first been approved by the Engineer or his representative.

7.3 Samples

Samples of all materials proposed to be used or incorporated in the works and to be supplied by the Contractor may be called for at any time by the Engineer or his Representative.

7.4 Independent tests.

Independent tests and analysis of any of the materials may be made from time to time by a Testing House or Analyst appointed by the Engineer / Employer in order to check the supplier's works tests and analysis. The frequency, the procedure for the testing and acceptance criteria will be as stated in the respective I S codes. The contractor shall at his own expenses supply and deliver to a Testing House or Analyst such materials as may be directed by the Engineer. Should the result of any test be unsatisfactory to the Engineer or his representative, the materials represented will be rejected. The testing of material (Third Party Test) shall be carried out through a Government / Approved Laboratory and the testing charges, as per actuals shall be reimbursed by the Bank on production of vouchers / paid receipt.

Wherever testing facilities are not available in India, the contractors shall submit the manufacturers' batch test certificates of the batch of material(s) used in the work.

7.5 Technical specifications of work.

7.5.1 Dismantling of flooring/ skirting / wall dado / plastering / brick wall / skirting / plumbing and sanitary lines in kitchen and bathrooms etc.

a) Scope of work under the item.

Carefully dismantling and removing the following items from the interior area of flat, using methods approved by the Bank's Engineer.

(a) Existing marble mosaic / ceramic tile / vitrified tiles or any other flooring / skirting / wall dado including PCC bed / Screed Concrete / backing mortar, wall plastering etc.,

by approved methods, so as to expose the R.C.C floor slab / brick wall without damaging the R.C.C floor slab / brick wall. Approximate quantity of dismantling per flat is as under:

(i) Back plaster / Wall Dado in Kitchen and Bathrooms up to a height of 2.10m from FFL: 71.00 Sqm.

(ii) Dismantling floor tiles in kitchen area, bathroom, attached bathroom including back mortar- 18 Sqm.

(iii) Kitchen Slab (Plan area): 5 Sqm.

(iv) Quantity of Open Shelf in Kitchen area in elevation - 3 Sqm.

(b) Carefully disconnecting and disengaging all the existing internal-exposed / concealed plumbing and sanitary lines including all fittings and fixtures like taps, stop cocks, shower, wash basin, closet and other fittings like, medicine chest, mirror etc. in common toilet, attached toilet and wash basin area of flat including exposing the plumbing lines by cutting / chasing through the walls / floor, plugging the inlet water supply lines etc.

Rate shall include thorough cleaning of the dismantled surfaces using water, wire brush or any other approved methods, stacking the salvageable items and disposing and carting away the debris for all lead and lift out of the Bank's premises etc all complete as directed by Bank's Engineer.

Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 7.5.39 below.

b) Mode of measurement.

Different items of dismantling and the scope of work covered under this item in each flat would be counted as one flat and the total number of flats so counted would be considered for payment.

7.5.2 Water proofing to sunken area in common toilet & attached toilet.

a) Scope of work under the item

Dismantling / removing the existing IWC / EWC with trap, screed concrete below for a approximate thickness 100 mm existing brick bat surkhi in the entire sunken portion all bath rooms to expose R.C.C surface, providing and applying water-proof treatment over the floor (including sunken portions) of the proposed attached bath-room-cum toilet and walls around it up to a height of 600 mm above the FFL, comprising the following:

(i). Preparing the surfaces of floors, vertical sides of the sunken portions and walls, around them, up to a height of 600 mm above the FFL, by thorough cleaning, using wire brushes / brooms, clean jet of water etc, to remove the loose matter / dust / dirt, to make them suitable to receive the water proofing treatment to be applied over them.

(ii). Providing and applying two coats (second coat applied over the first coat after necessary curing) of water-proof coating, using polymer-based chemicals as approved by the Bank, as per manufacturer's specifications, over the surfaces prepared as above.

(iii). Providing, laying / rendering, polymer modified, water-proof cement plaster in C.M 1:3, prepared using approved quality, zone-III, sieved and washed river sand and mixed with cement, using polymer based chemicals as approved by the Bank, mixed with cement as per manufacturers specifications over the water proof coating applied to floors and wall as mentioned above and rendering the same polymer modified cement mortar, to fill the cavities and level the surfaces of concrete and brick walls

exposed after dismantling as per item No.1 above. The surface of the polymer modified, water-proof plaster layer shall be finished smooth to proper line, level / plumb, using floats, trowels and brushes.

(iv). Providing applying two more coats (second coat applied over the first coat after necessary curing) of water-proof coating, using polymer-based chemicals as approved by the Bank, mixed with approved make portland cement as per manufacturer's specifications, over the surfaces of the polymer modified water-proof plaster layer, rendered as above.

(v). The treated portions shall be tested by ponding water for a period of 72 hours to check for leakages / seepages and got approved by the Bank's Engineer. Any seepage / leakage noticed during the period of testing shall be rectified as per the directions of Engineer-in-Charge before going ahead with subsequent works.

(vi). The sunken portions, treated as above shall be filled, after testing, using 'Surkhi' (cement concrete 1:4:8, prepared by hand batching and mixing of 50 mm and down size, brick bat coarse aggregates, made out of approved quality, well burnt bricks, washed river sand and portland cement and admixed using polymer-based chemicals as approved by the Bank, mixed with approved make portland cement as per manufacturer's specifications, including batching mixing, laying, spreading and consolidating using hand rammers. Approximate average quantity of 'Surkhi' to be laid per flat – 1.00 Cum.

(vii). Providing, batching, mixing, laying, spreading, grading, consolidating using hand rammers and finishing polymer modified cement concrete, made by manual batching and mixing of approved make portland cement, approved quality washed river sand and 12 mm and down size graded granite metals in the ratio 1:1.5:3 admixed using polymer-based chemicals as approved by the Bank, as per manufacturer's specifications for a average thickness of 75 mm over the 'Surkhi' filling of the sunken portion, as directed by the Bank Engineer.

(viii). Providing, applying another two more coats (second coat applied over the first coat after necessary curing) of water proof coatings on the top surface of the concrete laid as above and as per the detailed specifications described under (iv) above.

(ix) The surfaces shall be suitably prepared as per the instructions / specifications of the chemical manufacturer before application of each coat of chemicals. The chemicals / materials shall be applied / used strictly as per the manufacturer's specifications and instructions of the Bank's Engineer. The rate shall include providing and making 50 mm x 50 mm fillets (coving) at junctions of floor and walls wherever required, using the same polymer modified waterproof cement mortar. Approximate plan dimensions of toilets to be treated in each flat (common toilet 1.20 m x 0.90 m, common bathroom 1.60 m x 1.30 m, attached bath-cum-EWC 2.40 m x 2.40 m & 1.25 m x 1.30 m) & approximate depth of WC portion 0.45 m & bath is 0.15 m).

Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 7.5.39 below.

b) Mode of Measurement.

Different items of water proofing work and the scope of work covered under this item in each flat would be counted as one flat and the total number of flats so counted would be considered for payment.

7.5.3 Providing and fixing 20 mm concealed C.P.V.C pipes as water lines.

a) Scope of work under the item.

Providing, cutting to the required sizes, joining using solvent cement, Teflon tape etc, fixing in a concealed manner, on walls / floor, testing and commissioning, 20 mm (Nominal Bore), ISI 15778 marked, SDR 11, Class I, Chlorinated P.V.C (C.P.V.C) pipes of approved make suitable for hot & cold-water lines. The scope of work shall include making necessary chasings / grooves on the walls / floor, fastening using metal clamps / hooks/nails provided at a spacing not exceeding 600 mm c/c, providing, filling, and finishing the grooves to the original profile of the wall / floor with C.M 1:3, after fixing of the pipes. The scope of work shall also include providing and fixing required number and type of C.P.V.C / brass threaded fittings / fixtures / specials, of the same approved make compatible with the pipes, including connecting the same to the external vertical stakes, making required number of bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding etc, all as directed by the Bank's Engineer.

b) Mode of Measurement.

Quantities shall be arrived at by measuring the length of the pipes, including fittings / specials, fixed in position along the centre line, correct to the nearest centimetre and considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.4 Providing and fixing 50 mm (Nominal Outer Diameter), concealed rigid Poly Vinyl Chloride (PVC) pipes as wastewater lines.

a) Scope of work under the item.

Providing, cutting to the required sizes, joining using solvent cement, Teflon tape etc, fixing in a concealed manner, on walls / floor, testing and commissioning, 20 mm (Nominal Bore), ISI 15778 marked, SDR 11, Class I, Chlorinated P.V.C (C.P.V.C) pipes of approved make suitable for hot & cold-water lines. The scope of work shall include making necessary chasings / grooves on the walls / floor, fastening using metal clamps / hooks, provided at a spacing not exceeding 600 mm c/c, providing, filling, and finishing the grooves to the original profile of the wall / floor with C.C 1:1.5:3 & C.M 1:3, after fixing of the pipes. The scope of work shall also include providing and fixing required number and type of C.P.V.C / brass threaded fittings / fixtures / specials, of the same approved make compatible with the pipes, including connecting the same to the external vertical stalks, making required number of bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding etc, all as directed by the Bank's Engineer.

b) Mode of Measurement.

The mode of measurement shall be same as that indicated under item No. 7.5.2 above.

7.5.5 Providing and fixing 75 mm (Nominal Outer Diameter), concealed rigid Poly Vinyl Chloride (PVC) pipes as wastewater lines.

a) Scope of work under this item.

The scope of work under this item shall be same as that under item No. 7.5.3 above, but for 80 mm (Nominal Outer Diameter) pipelines for concealed wastewater lines.

b) Mode of measurement.

The mode of measurement shall be same as that indicated under item No. 7.5.2 above.

7.5.6 Providing and fixing 110 mm (Nominal Outer Diameter), concealed rigid Poly Vinyl Chloride rigid (PVC) pipes as soil lines from W.Cs.

a) Scope of work under this item.

The scope of work under this item shall be same as that under item No. 7.5.4 above, but for 110 mm (Nominal Outer Diameter) pipelines for concealed wastewater lines.

b) Mode of measurement.

The mode of measurement shall be same as that indicated under item No. 7.5.3 above

7.5.7 Providing and fixing, 110 mm x 75 mm / 50 mm, P.V.C floor trap with multiple inlets / Nahani trap, with 125 mm diameter, S.S. / C.P grating.

a) Scope of work under this item.

Providing and fixing, 110 mm x 75 mm / 50mm heavy duty, P.V.C floor trap with multiple inlets & outlet / Nahani trap with long horn, of approved make, suitable to connect the same to 75 mm / 50 mm wastewater pipes and 20 mm (minimum) water seal, including required pipes, specials / fittings / fixtures / accessories etc, of approved make, required to connect the trap to the soil lines laid / fixed in the sunken portion and external vertical stacks of the wastewater lines. The scope of work shall include joining, the pipes / fittings / specials / accessories etc, to one another, using approved quality and make solvent cement, to make the joints water-tight, and making a floor sump, having overall dimensions of 300 mm x 300 mm x 150 mm, around the trap by providing, batching, mixing, laying & consolidating, P.C.C 1:1.5:3, using approved quality, 20 mm and down size, graded granite metals, river sand and approved make portland cement, admixed with approved quality & make water proofing chemicals, used as per specifications of the manufacturer and Bank's Engineer. The scope of work shall also include, providing and fixing approved quality and make, heavy duty, S.S. / C.P gratings, having diameter / size of 125 mm, fixed over the mouth of the trap, using white cement paste / approved quality adhesives. The scope of work shall include, making necessary bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding etc, as directed by the Bank's Engineer. Rebate for taking away the salvageable items removed and stacked under this item shall be considered under item No. 40 below.

b) Mode of measurement.

Each trap along with the grating and allied works, detailed in the scope of work will be counted as one and the total number of traps so counted will be considered for payment.

7.5.8 Providing and rendering back plaster for wall dado in C.M 1:4 (rough finish).

a) Scope of work under the item.

The scope of work under this item shall be for preparing the surface of the masonry / R.C.C walls / columns, exposed as per item No. 7.5.1, by raking the loose mortar joints, watering and thorough cleaning using wire brush / broom, providing and rendering cement plaster, in CM 1:4, prepared by providing and manual batching and mixing approved make portland cement and approved quality river sand and rendered for an average thickness of 20 mm, in 2 coats, true to plumb, level and line, as backing

for vitrified tile skirting & ceramic tile wall dado to be fixed as per item No. 7.5.10 & 7.5.12 below respectively. The surface of the wet plaster after finishing shall be made rough using wire brush / brooms to receive subsequent coat of plaster / vitrified tile skirting & ceramic tile wall dado to be fixed as per item No. 7.5.10 & 7.5.12 below respectively. The scope of work shall include all materials including wastages, labour, all leads and lifts, transport, tools & plants etc required for the finished work, all as directed by the Bank's Engineer. Spill outs, dust etc generated during execution of the work shall be cleaned, collected disposed and carted away from the premises.

b) Mode of measurement.

Actual surface area of the finished plaster shall be worked out by measuring the average length and height / width, correct to the nearest centimetre and considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.9 Wall plastering in patch repair

a) Scope of work under the item.

Preparing the surface of the masonry/RCC walls by raking, watering and thorough cleaning using wire brush, broom, providing and applying average 20 mm thick cement plaster using CM 1:4 (comprising of a first coat of 12 mm thickness, and a second coat of 8 mm thickness) using approved quality OPC and river sand, true to plumb, level and line. The wall plaster shall have an even and smooth finished surface. The rate shall include for cutting, curing, labour, all leads and lifts, etc. required for the finished work, all as directed by the Bank's Engineer.

b) Mode of measurement.

The total area of plastering, shall be divided into regular geometric shapes. The area of each geometric shape shall be worked out by measuring the clear length and width, correct to the nearest centimetre. The total area of the plastering, shall be arrived at by summing up the areas of these geometric shapes and the total area shall be considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.10 Structural Repairs to RCC members

a) Scope of work under the item.

(a) Removing / chipping & cleaning of loose / spalled / deteriorated concrete surfaces without damaging the sound concrete and cleaning the exposed surface with wire brush.

(b) Cleaning of reinforcement surfaces with wire / rotating wire brush, removing the rust from the reinforcing bars to give a total rust-free steel surface, applying two coats of alkaline chemical rust remover of approved make, with paint brush and removing loose particles after 24 hours of its application with wire brush and thoroughly washing with water and allowing it to dry, all complete as per direction of Bank's Engineer.

(c) Providing anti-corrosive treatment to existing reinforcement using chemicals of approved make and as per manufacturer specifications / instructions.

(d) Providing and applying polymer modified cementitious bond coat on chipped portion of RCC as per specifications and direction of Bank's Engineer in all respect.

(d) Providing, mixing and applying Polymer modified cement mortar of any thickness in patch repairs to the R.C.C members. In case, the thickness greater than 25 mm, patch mortar has to be applied in 2 layers.

(e) Approximate quantity of structural repairs assessed in entire flat - 5 Sqm.

Note: The contractor has to assess the extent of damages of structural plaster at site and taken into consideration while quoting rates for this item. No extra quantity of structural plaster shall be measured for payment.

b) Mode of measurement.

The total area of patch structural repairing shall be taken as one lump sum work.

7.5.11 Providing and rendering back plaster for wall dado in CM 1:4 (rough finish).

a) Scope of work under the item.

Preparing the surface of the masonry / R.C.C walls / columns, exposed as per item No. 1, by raking the loose mortar joints, watering and thorough cleaning using wire brush / broom, providing and rendering cement plaster, in CM 1:4, prepared by providing and manual batching and mixing approved make portland cement and approved quality river sand and rendered for an average thickness of 20 mm, in 2 coats, true to plumb, level and line, as backing for vitrified tile skirting & ceramic tile wall dado to be fixed as per item No. 10 & 12 below respectively. The surface of the wet plaster after finishing shall be made rough using wire brush / brooms to receive subsequent coat of plaster / vitrified tile skirting & ceramic tile wall dado to be fixed as per item No. 10 & 12 below respectively. The scope of work shall include all materials including wastages, labour, all leads and lifts, transport, tools & plants etc required for the finished work, all as directed by the Bank's Engineer. Spill outs, dust etc generated during execution of the work shall be cleaned, collected disposed and carted away from the premises.

b) Mode of measurement.

The total area of plastering, shall be divided into regular geometric shapes. The area of each geometric shape shall be worked out by measuring the clear length and width, correct to the nearest centimetre. The total area of the plastering, shall be arrived at by summing up the areas of these geometric shapes and the total area shall be considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.12 Providing & laying screed concrete (in Kitchen)

a) Scope of work under the item.

Preparing the surface of the R.C.C floor slab by thorough cleaning and priming with cement slurry admixed with approved make and quality water proofing compounds, providing, mixing, laying, spreading, levelling of P.C.C 1:3:6 for an average thickness 40 to 50 mm using approved quality 20 mm and down size graded broken granite stone aggregates, approved quality river sand and Portland cement of approved make and manually consolidating using hand rammers, as screed layer in flooring. The surface of the screed laid as above shall be made rough using wire brushes or brooms. The work shall include necessary curing, disposing off and carting away the debris from the Bank's premises etc. complete all as directed by the Bank's Engineer.

b) Mode of measurement.

The total volume screed concreting, shall be divided into regular geometric shapes. The volume of each geometric shape shall be worked out by measuring the clear length, width and depth, correct to the nearest centimetre. The total volume of the screed concreting, shall be arrived at by summing up the volumes of these geometric shapes and the total volume shall be considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.12 Providing and fixing double charged vitrified tiles in flooring (in Kitchen)

a) Scope of work under the item.

Preparing the surface of the screed concrete layer / floor slab by thorough cleaning and priming with cement slurry to receive the new flooring, providing and laying flooring of 600x600 mm double charged premium quality or approved size quality vitrified floor tiles in approved shades & patterns over a bed of cement mortar prepared by hand mixing approved quality river sand and approved make portland cement in the ratio 1: 4, laid, spread and consolidated to get an average consolidated thickness of 20 mm. The tiles shall be set with a floating layer of grey cement slurry and joints shall be pointed with tile grouts of approved make and quality to match with the shade of the tile. The scope of work shall include machine cutting of tiles / required number of holes / openings for rainwater outlets in the balconies, including providing and fixing approved quality S.S / C.P gratings of suitable size, rounding and machine polishing of the sharp edges of skirtings, curing, cleaning, all leads & lifts etc required for the finished work all as directed by the Bank's Engineer.

(Basic price of vitrified tiles - Rs. 550/- per Sqm. excluding GST)

b) Mode of measurement.

The total area of tiling, shall be divided into regular geometric shapes. The area of each geometric shape shall be worked out by measuring the clear length and width, correct to the nearest centimetre. The total area of the tiling, shall be arrived at by summing up the areas of these geometric shapes and the total area shall be considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.13 Providing and fixing rectified, glazed ceramic tile wall dado.

a) Scope of work under the item.

Preparing the surface of the masonry / R.C.C walls / columns, prepared by rendering base plaster as per item No. 7.5.8 above, by watering and thorough cleaning using wire brush, broom, providing and fixing wall dado from FFL to 2.10 m or required height as required at site, in the bath room-cum-toilets, using 300 mm x 450 mm / 600 mm size, glazed ceramic tiles of approved make, shade (2 different shades, with high lighters as per the approved pattern), finish and quality for wall dado, over a backing plaster of C.M 1:3, prepared using approved make portland cement and approved quality river sand, true to plumb, level and line, rendered to the required thickness over and above the back plaster as per item No. 7.5.8 above, and set with grey cement paste covering the entire rear surface of the tile and joints grouted with water proof tile grouts of approved make and quality admixed with suitable pigment to match the shade of the tile. The rate shall include machine cutting of the tiles to required sizes, machine grinding and buffing of the exposed edges / sharp corners, cutting of required number of holes / openings, curing, cleaning, all leads and lifts etc required for the finished work all as directed by the Bank's Engineer. **(Basic price of rectified ceramic tiles - ₹. 525/- per Sqm.).**

b) Mode of measurement.

The total area of wall dado fixed, shall be divided into regular geometric shapes. The area of each geometric shape shall be worked out by measuring the clear length and height, correct to the nearest centimetre. The total area of the wall dado laid, shall be arrived at by summing up the areas of these geometric shapes and the total area shall be considered for payment. Any opening in the wall dado having area more than 0.20

Sqm shall be deducted while calculating the areas. The quantities shall be rounded-off to two decimal points.

7.5.14 Glazed, rectified ceramic tile flooring in bathroom-cum-toilet.

a) Scope of work under the item.

Preparing the surface of the screed concrete layer, by thorough cleaning and priming with cement slurry admixed with approved quality and make water-proofing chemicals in the proportion / ratio, as instructed by the Bank's Engineer and as per the manufacturer's specifications, to receive the new flooring, providing and laying flooring in the approved pattern, using 300 mm x 300 mm or any other approved size, glazed ceramic tiles of approved make and shade, over a bed of cement mortar prepared by hand mixing approved quality river sand and approved make portland cement in the ratio 1: 3, laid, spread and consolidated to get an average consolidated thickness of 20 mm. The tiles shall be set with a floating layer of grey cement slurry and joints shall be pointed with tile grouts of approved make and quality to match with the shade of the tile. The scope of work shall include machine cutting of tiles / required number of holes / openings for wastewater outlet (traps), including curing, cleaning, all leads & lifts etc, required for the finished work, all as directed by the Bank's Engineer. **(Basic price of rectified, glazed ceramic tiles - ₹. 450/- per Sqm).**

b) Mode of measurement.

The total area of flooring laid, shall be divided into regular geometric shapes. The area of each geometric shape shall be worked out by measuring the clear length and width correct to the nearest centimetre. The total area of the flooring laid, shall be arrived at by summing up the areas of these geometric shapes and the total area shall be considered for payment. Any opening in the flooring having area more than 0.20 Sqm shall be deducted while calculating the areas. The quantities shall be rounded-off to two decimal points.

7.5.15 Providing and fixing wash basin having dimensions - 550 mm x 400 mm.

a) Scope of work of this item:

Providing and fixing approved make and shade, wall hung wash Basin - 550 mm x 400 mm or approved size of approved make, with other accessories, fittings and fixtures, such as 15 mm x 600 mm P.V.C water connection, 32 mm diameter C.P waste coupling, 32 mm diameter flexible P.V.C waste pipe, fischer bolts for fixing etc complete. The wash basin shall be mounted / fixed to the wall using approved quality fischer bolts / heavy duty aluminium clamps and connected to the angular stop cocks / nahani trap. Rate shall also include filling / sealing the gaps between the wash basin / pedestal and the abutting wall, using approved quality polysulphide sealant / white cement paste admixed with matching shade pigment all as directed by the Bank's Engineer. **(Basic Price of Wash basin - ₹.3,300/- per set excluding GST).**

b) Mode of measurement.

Each of the washbasins fixed along with other accessories, fittings and fixtures, such as 15 mm x 600 mm P.V.C water connection, 32 mm diameter C.P waste coupling, 32 mm diameter flexible P.V.C waste pipe, fissure bolts for fixing etc shall be counted as one set and the total number of sets so counted shall be considered for payment.

7.5.16 Providing and fixing European Water Closet with dual flush tank and other accessories, fittings and fixtures.

a) Scope of work of this item:

Providing and fixing 1st quality Vitreous China clay, white shade European type floor mounted water closet of approved make with P or S trap, white colour premium seat cover, low level P.V.C dual type flushing cistern of 3/6 litre of approved make, necessary P.V.C flush pipe for connecting closet and flush tank, providing and fixing necessary brackets / clips / wall mounting fittings etc, complete. The rate shall include for supplying and fixing 15 mm diameter and 600 mm long P.V.C water connection of approved quality and make, for connecting the flush tank to the water inlet (angle valve), connecting the closet trap to the nearest outlet drain line in suitable methods etc, all complete as directed by the Bank's Engineer. **(Basic Price of EWC, P.V.C seat cover & P.V.C dual flush tank – ₹.5,500/- per set excluding GST).**

b) Mode of measurement.

Each fitting / accessory, along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.17. Providing, making and fixing, Un-plasticised Vinyl Chloride (U.P.V.C) ventilator system.

a) Scope of work of this item:

Providing, making and fixing, approved make ventilator system having approximate overall dimensions of 0.75 m x 0.60 m / 0.60 m x 0.45 m or any other dimensions, using U.P.V.C frames and fixed frosted glass panels comprising the following:

- i. Carefully dismantling and removing the existing ventilator with frames and shutters in bathrooms / toilets, disposing and stacking the salvageable items removed at locations shown by the Bank's Engineer, within the colony premises, disposing and carting away the debris / junks out of the colony premises, making good and finishing the wall surfaces properly.
- ii. Providing, making and fixing, U.P.V.C ventilators, using approved make and shade, standard extruded U.P.V.C sections, having minimum cross-sectional dimensions - 60 mm x 50 mm with 1.80 (+/- 0.3 mm) thick outer wall, with three-box, multi-chamber construction, for outer frames. An opening of approximate dimensions - 0.20 m x 0.20 m, shall be created, on one of the top corners of each ventilator, to facilitate fixing of exhaust fan, by providing and fixing U.P.V.C extruded mullion sections, having minimum cross-sectional dimensions - 60 mm x 50 mm, with 1.80 mm (+/- 0.3 mm) thick outer wall, with three-box, multi-chamber construction, in the middle, both horizontally with suitable U.P.V.C / powder coated aluminium, profile sections, recommended by the manufacturer to facilitate fixing of exhaust fans. The opening will not be deducted while arriving at the quantities.
- iii. All corners and joints of the frame shall be, mitred cut & fusion welded, without any mechanical joint. All welded joints shall be neatly trimmed & feature-grooved / raised-nib finished, so as to make the finished window system, free from all sharp edges and burrs. The outer frames shall have holes with caps to ensure proper drainage of rainwater.
- iv. The outer frames shall be firmly secured to the sill / soffit / jambs of the opening, using appropriate size dash fasteners / coach screws & nylon / wooden sleeves, recommended by the manufacturer. The joints between the window frames and

the granite slab frames / lining, on all the sides, shall be sealed with providing and applying, gun grade epoxy-based sealants of approved make.

- v. The interstice of the ventilator (excluding the opening for exhaust fan and the portion below it), shall be fitted with, U.P.V.C louver holders, fixed to the frames on both sides, using approved size and type G.I / S.S screws and provided with 100 mm wide and 4 mm thick, approved make and shade, frosted glass louvers, cut to the required sizes and fastened to the louver holders. The portion below the opening for exhaust fan, shall be provided with 5 mm thick, approved make and shade, tinted float single-glass panels cut to the required sizes and fixed to the shutter frames, using UPVC single glass beadings, having minimum cross-sectional dimensions - 20 mm x 15 mm, cut & fixed with mitred joints, E.P.D.M (Ethylene Propylene Diene Monomer) gaskets of approved quality.
- vi. U.P.V.C profiles, such as outer frames and frames of the shutters shall be suitably reinforced with Galvanised Mild Steel strips.
- vii. The ventilator shall be fitted with a shutter fabricated using U.P.V.C sash sections having minimum cross-sectional dimensions - 40 mm x 35 mm for all the four sides and fixed to the outer frame of the louvered portion of the ventilator using appropriate size G.I / S.S screws. The interstice of the shutter shall be provided with 12 Number (144 apertures per square inch), 24 SWG, S.S 304 grade mosquito / bug mesh panels of approved quality, cut to the required sizes and fixed to the frames of the shutters using approved quality cylindrical E.P.D.M gaskets fitted all around the sash frame.

Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 7.5.39 below.

b) Mode of measurement.

The quantity shall be arrived at by measuring the length and height of the fabricated and fixed ventilator, including frames, glass panels / louvres, mesh panels, hardware, fittings, fixtures and accessories specified under the scope of the item, corrected to the nearest centimetre and considered for payment. The opening for exhaust fan will not be deducted while arriving at the quantities.

7.5.18 Providing and firmly fixing in position C.P brass angular stop cock with wall flange.

a) Scope of work of this item:

Providing and fixing, approved make and model C.P brass, angular stop cock with wall flange, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹ 900/- per set).**

b) Mode of measurement.

Each fitting / accessory, along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.19 Providing and fixing, C.P. brass, 2-way bib cock.

a) Scope of work of this item:

Providing and fixing, approved make and model, C.P. brass, 2-way bib cock with wall flange, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1,500/- per set).**

b) Mode of measurement.

Each fitting / accessory, along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.20 Providing and fixing C.P brass pillar cock.

a) Scope of work of this item:

Providing and fixing, approved make and model C.P. brass pillar cock, with fixing accessories, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1,300/- each).**

b) Mode of measurement:

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.21 Providing and fixing, overhead shower.

a) Scope of work of this item:

Providing and fixing, approved make and model overhead shower consisting of shower arm, with flange, for wall mounted showers and 100 mm diameter shower rose, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price of Shower Arm & 100 mm diameter Shower Rose including all accessories & fixtures - ₹1,600/- per set).**

b) Mode of measurement.

Each fitting / accessory, comprising shower arm & shower roses along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.22 Providing and fixing, concealed stop cock.

a) Scope of work of this item:

Providing and fixing, approved make and model concealed stop cock comprising gunmetal, regular body, concealed part, suitable for 20 mm pipeline with protection cap and exposed part kit, with fitting sleeve, operating lever & adjustable wall flange with seal, compatible with the regular body of concealed part of the stop cock specified above, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price of Concealed stop cock - Exposed Kit and concealed part suitable for 20 mm NB pipeline - ₹1,400/- per set).**

b) Mode of measurement.

Each fitting / accessory, comprising concealed part & exposed part kit along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.23 Providing and fixing, hand shower (health faucet / jet spray).

a) Scope of work under the item.

Providing and fixing, approved make and model, **hand shower (health faucet / jet spray)**, with 8 mm diameter, 1.20-metre-long, flexible tube & wall hook & N.R.V (back flow preventer), as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1,200/- per set).**

b) Mode of measurement.

Each fitting / accessory, comprising hand shower (health faucet) jet, connecting hose (tube) & wall fixing bracket / hook along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.24 Providing and fixing, single lever high flow diverter.

a) Scope of work of this item:

Providing and fixing, single lever high flow diverter of approved make and model comprising gunmetal, concealed body, for single lever high flow diverter with button assembly and cartridge sleeve, exposed parts kit consisting of operating lever, wall flange & button, compatible with concealed part specified above and stainless-steel concealed bathtub spout as directed by the Bank's Engineer and manufacturer's instructions. **[Basic price of Cost of concealed diverter consisting of concealed part, exposed part kit & stainless-steel bathtub spout - ₹5,000/- per set].**

b) Mode of measurement:

Each fitting / accessory, comprising concealed part, exposed part kit and bathtub spout, along with wall flange and other accessories and fixtures, specified under the item shall be counted as one set and the total number of such sets counted shall be considered for payment.

7.5.25 Providing and fixing, towel rod.

a) Scope of work of this item:

Providing and fixing, approved make and model, 600 mm long Stainless-Steel Single Towel rail, including appropriate size metal screws, P.V.C sleeves etc complete all as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1000/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.26 Providing and fixing, square towel ring.

a) Scope of work of this item:

Providing and fixing, approved make and model square towel ring with round flange and accessories, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1000/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.27 Providing and fixing, double coat hook.

a) Scope of work of this item:

Providing and fixing, approved make and model double coat hook with round flange and accessories, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹500/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.28 Providing and fixing, corner glass shelf.

a) Scope of work of this item:

Providing and fixing, approved make and model corner glass shelf with railings and fixing accessories / fixtures, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1,000/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.29 Providing and fixing, glass shelf.

a) Scope of work of this item:

Providing and fixing, approved make and model, 600 mm long glass shelf with railings, accessories and fixtures, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1000/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.30 Providing and fixing, small shower basket.

a) Scope of work of this item:

Providing and fixing, approved make and model, small shower basket with accessories and fixtures, as directed by the Bank's Engineer and manufacturer's instructions. **(Basic price - ₹1,000/- per piece).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.31 Providing and fixing approved make Providing and fixing 6 mm thick mirrors having dimensions - 450 mm x 600 mm.

a) Scope of work of this item:

Providing and fixing 6 mm thick mirrors of approved make, having dimensions - 450 mm x 600 mm with machine cut and polished edges and tapered and machine polished borders having 25 mm width all-around. Each mirror must be fixed to the wall using 4 numbers of 25 mm diameter and 25 mm long S.S studs of approved make. **(Basic price - ₹1,000/- each).**

b) Mode of measurement.

Each fitting / accessory, along with other accessories and fixtures, specified under the item shall be counted as one number and the total number of fittings so counted shall be considered for payment.

7.5.32 Replacing the old / damaged doors shutters of bathrooms / toilets with frame.

a) Scope of work of this item:

The scope of work under this item shall be for carefully dismantling and removing the existing door frames with shutters in bathrooms / toilets, disposing and stacking the salvageable items removed at locations shown by the Bank's Engineer, within the colony premises, disposing and carting away the debris / junks out of the colony premises, making good and finishing the wall surfaces properly, as required using cement mortar 1:3 of required thickness, providing and fixing minimum 24 mm thick solid P.V.C door shutter in approved shade and colour including door frame of suitable cubic section with required length as per site conditions for the bathroom and toilet. Rate shall be inclusive of fixing 3 numbers of 100 mm x 25 mm aluminium butt hinges, PVC door handles on both the sides, one number 100 mm P.V.C Tower bolt to each side of the door shutters etc, all as directed by the Bank's Engineer. Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 7.5.39 below. **(Basic price of door shutter, frame, fittings - ₹7,000/- set).**

b) Mode of measurement.

Each door including frames, shutters, hardware, fittings, fixtures and accessories specified under the item shall be counted as one set and the total number of such sets provided shall be considered for payment.

7.5.33 Providing & fixing of Curtain rods.

a) Scope of work of this item:

Carefully removing the existing pelmet box / curtain rods with wooden brackets etc., providing, cutting to the required sizes and fixing, 28 mm diameter, 2 mm thick, decorative aluminium curtain rods, of approved quality, powder coated to the approved shade, as directed by the Bank's Engineer. Sample shall be got approved by the Engineer-in-Charge before proceeding with the work. The rate shall include materials, labour, transport, handling charges, wastages etc. as all directed by Engineer-in-Charge. **(Basic Price of curtain rod is ₹. 150 /- per Rmt excluding GST).**

b) Mode of measurement.

Quantities shall be arrived at by measuring the length of the curtain rods /pipes fixed in position along the centre line, correct to the nearest centimetre and considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.34 Providing and fixing decorative, carved, polished, wooden / metallic, supporting brackets and end cups for curtain rods.

a) Scope of work of this item:

Providing and fixing, decorative, wooden / metallic supporting brackets and end cups, suitable for the curtain rods as per item No. 34 above, carved / moulded, to the approved design / pattern, and polished / powder coated to the approved shade, as directed by the Bank's Engineer. The rate shall include materials, labour, transport, handling charges, wastages etc.

(Basic price - ₹250/- per set of a pair (2 Nos. consists of one Pair) of supporting brackets and another pair of end cups excluding GST).

b) Mode of measurement.

Item shall be counted as one set of pair and the total number of such sets provided shall be considered for payment.

7.5.35 Providing and making new cooking and service platform in kitchen area as per the sketch attached and with the following specifications (As per model flat A-3 / B-8 at K.K. Nagar):

a) Scope of work of this item:

(a) Providing and constructing 115 mm thick brick work for new support pillar (1 Nos), using CM 1:4, making proper key to the rear wall by dismantling the plastering, inserting rods etc., providing and plastering the exposed surfaces with CM 1:4 for an average thickness of 15 to 20 mm including curing etc. complete.

(b) Providing and laying RCC 1:1.5:3, 75 mm thick for cooking platform true to line, level etc., including necessary reinforcements, leaving opening for the proposed sink, making cut out in the adjoining wall to get necessary bearing for the slab, self-finishing the concrete, curing of work etc. complete.

(c) Providing and fixing stainless steel sink with swan neck swivel type bib cock of approved make and satin finish of overall size 610 x 460mm (bowl depth - min. 10 inch) made with 1 mm thick 304 grade steel with all accessories etc. in undercut manner and filling the joints with grout etc. complete. (Basic price of SS sink and Swivel type bib cock is ₹.9000/- each set excluding GST).

(d) Providing and laying minimum 18 mm thick mirror polished granite slab of approved quality and shade for the cooking platform area set in CM 1:4, average 20 mm thick with cement slurry and set in approved adhesive for service platform fabricated and installed as part of semi modular kitchen as per item No. 35 below. All the exposed edges including the edges around sink shall be provided with half round nosing and finished. No. of granite pieces per kitchen counter slab shall not be more than one/ two.

(Basic price of granite slab is ₹.2000/- per sqm excluding GST).

Approx. plan dimensions of granite kitchen cooking platform in each flat shall be 2.45 m x 0.67 m (Cooking platform) & 2.42 m x 0.63 m (Service platform).

b) Mode of measurement.

Item shall be counted as one job and the total number of such jobs provided shall be considered for payment.

7.5.36. Providing, fabricating & installing semi-modular kitchen units. As per model flat A-3 / B-8 at K.K. Nagar)

a) Scope of work.

Providing, fabricating & installing semi-modular kitchen units, in the existing kitchen in a customized manner as per the enclosed sketches and as per the following detailed specifications.

(A) Cabinets (Box) or Carcass.

i. The cabinets or carcasses shall be made with approved make 18 mm / 19 mm thick BWP grade, IS-710 marked, marine plywood and provided with approved make, 0.80 mm thick, white / off-white shade balancing laminate pasted on interior surfaces and 1.00 mm thick decorative laminate of approved shade on the other exposed surfaces of the plywood, using approved quality and make adhesives, 12 mm thick plywood of same make and grade for back panel, including providing and fixing 2 mm thick P.V.C edge banding, all as per the design shown in the enclosed sketches and as directed by the Bank's Engineer. The entire joinery and fixing shall be customized to the site requirements and carried out in a highly professional manner. Additional supports as required at site may be provided for proper fixity / rigidity of the units. Legs of the below counter units shall be of ABS plastic. Approved type (P.V.C / acrylic sheets) skirtings shall be provided for below counter cabinets. The shutters provided for the space below kitchen sink and gas cylinder compartment shall be fitted with approved quality and design, SS 304 louvers to ensure proper ventilation. Plywood panels in contact with wall surfaces shall be treated with anti-termite chemicals before fixing the same

(B) Shutters for Base & Overhead cabinets.

i. The shutters for the cabinets and facias / sides of pull-outs shall be made with 18 mm / 19 mm thick BWP grade, IS-710 marked, marine plywood and provided with approved make, 0.80 mm thick, white / off-white shade balancing laminate pasted on interior surfaces and 1.00 mm thick decorative laminate on the other exposed surfaces of the plywood, using approved quality and make adhesives.

ii. All edges of the shutters shall be, provided with approved quality and shade, 2 mm thick P.V.C edge banding.

iii. Each shutter shall be fixed to the frame with a pair of approved quality and make auto closing S.S slip-in-hinges and provided with 150 mm lon curved type g S.S handles. Wherever glass panels are shown, they shall be 4 mm thick plain glass with decorative etching of approved design and pattern and fixed on to the shutters.

(C) Telescopic channels.

Each pull-out / drawer shall be mounted on a pair of approved make, high precision S.S telephonic channels having 20" length. The telescopic channels shall be appropriately designed to the weight & usage of the pull-outs / drawers when loaded to full capacity. They shall be corrosion free and soft close type.

(D) S.S baskets / storage accessories / drawers / Pull-outs.

All the baskets / storage accessories / drawers / pull-outs shall be made of approved quality S.S 304 grade, 5.80 mm diameter main / periphery wires and 2.80 mm diameter secondary / intermediate wires. Accessories shall be customized to the space available at site and as shown in the attached sketches. Indicative items of accessories per kitchen are as specified below.

- (a) Plate/ Thaali basket – 21" x 20" x 8 – 1No.
- (b) Cup & saucer basket, 21" x 20" x 4" - 1 No.
- (c) Cutlery basket 21" x 20" x 4" – 1 No.

- (d) Cutlery basket 15" x 20" x 4" – 1 No.
- (e) Plain basket 15" x 20" x 8"- 2 Nos.
- (f) Plain basket 15" x 20" x 6"- 1 No.
- (g) Pull out (3) 7" wide - 1 No.
- (h) Corner carrousel, 750mm dia- 1 No.
- (i) Bin tray - 1 No.
- (j) Drip tray, 540x245x15mm – 1 No.
- (E) Chimney.

Providing and installing approved make and model chimney with hood having 60 cm length, with a minimum suction capacity of 1100 m³ / hr, including providing and fixing necessary aluminium flexible pipe of adequate length with P.V.C cowl at the end for exhaust as per site requirement, commissioning etc. complete. The rate shall also include making suitable size hole on the wall to insert the flexible P.V.C / aluminium pipe including finishing / making good the damages with P.C.C 1: 1.5 :3 & C.M 1:3 including necessary scaffolding / staging etc required for successful completion of the work. **(Basic Price of chimney - ₹. 9,000/- excluding GST).**

Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under 7.5.39 below.

b) Mode of measurement.

All the items of completed work, as specified under the scope of this item in the kitchen of one tenement shall be counted as one flat and total number of flats in which such works are executed will be considered for payment. No adjustments (extra payment / reduced rate), on account of minor variation(s) required and executed as per site conditions and with the approval of the Bank's Engineer, shall be made while making payments.

7.5.37. Providing and making shutters to the open area above loft and wardrobes in bedrooms, open shelf in study room area of flats with following specifications

a) Scope of work.

The Open shelf with approx. overall front dimensions of 1300mm x 2000mm, the loft area having approx. dimensions of 2300mm x 700mm and openings above wardrobe have approx. size of 1050 x 450mm.

Providing and making shutters - There shall be 2 shutters for open shelf (3 No.) and 4 shutters for loft areas (2 Nos.) per flat. The shutters are made with 19 mm thick BWP grade, IS-710 marked, marine plywood of approved make including necessary frames at top bottom and at sides with same material firmly fixed to the ceiling, pillars etc. The shutters and frame work shall have necessary edge beading / lipping with 2.0mm thick PVC etc. The shutters are fixed to the frame with auto closing SS hinges (3 nos each per shutter for open shelf and 2 Nos each for loft area and above wardrobe shutters). The shutters and frame work shall be pasted with 1 mm thick decorative laminate of approved make and shade on external surfaces and the interior surfaces shall be pasted with 0.80mm thick laminate of approved make and shade etc. complete. The shutters shall be provided with approved quality and make hardware fittings like SS tower bolt 100mm long (2nos each), SS brush finish handles of size 150mm, locking arrangements for shutters for open shelves, etc. all complete as directed by the Bank's Engineers.

c) Providing and fixing 1 mm thick decorative laminate of approved make and shade on external surfaces of shutters and framework and the interior surfaces shall be pasted with 0.80mm thick laminate of approved make and shade etc. complete.

Measurement shall be taken for exposed front face of the work and paid for.

b) Mode of measurement.

The quantity shall be arrived at working out the clear area in front elevation of the finished work, by measuring the clear length and height corrected to the nearest centimetre and shall be considered for payment. The quantities shall be rounded-off to two decimal points.

7.5.38. Repainting the entire interior area of flat.

a) Scope of work.

Repainting the entire interior area of flat by preparing the surface of the walls, ceiling and soffits or vertical sides of the beams, wood and metal surfaces, etc by scrapping, sand papering & dusting of loose paints/ paint flakes etc, providing and applying:

i. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of interior grade cement primer and thereafter two or more coats of acrylic distemper of approved make to ceilings etc (Approximate quantity per flat: 98.00 Sqm.)

ii. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of cement primer and thereafter providing and applying two or more coats of interior grade acrylic luxury emulsion paint of approved make and shade to walls, beams, etc. (Approximate quantity per flat: 248.00 Sqm.)

iii. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of exterior grade primer and two or more coats of 100% acrylic exterior grade emulsion paint of approved make and shade to walls and ceiling of bathroom and toilet, walls in balcony area etc (Approximate quantity per flat: 33.00 Sqm.)

iv. Two or more coats of 1st quality Synthetic enamel paint (satin finish) of approved make and shade to wood surfaces in doors, windows, wardrobes, wooden medicine chest, meter boxes, etc (Approximate quantity per flat: 65.00 Sqm.)

v. Two or more coats of 1st quality synthetic enamel paint (satin finish) of approved make and shade to steel work, viz. windows, M.S. grills, etc including surface preparation, complete as directed. (Approximate quantity per flat: 11.00 Sqm.)

Thorough cleaning of the entire floor / skirting / wall tiles, kitchen counter, modular kitchen units if any, switch boards etc.

b) Mode of measurement.

Preparation of the surfaces and repainting of the interiors of the entire flat, as per the scope of work specified under a tenement, shall be counted as one flat and the total number of such flats in which the work was executed will be considered for payment. No adjustments (extra payment / reduced rate), on account of variations between the actual executed quantities and approximate indicative quantities of various items of preparation of the surfaces, re-painting & cleaning, indicated under the item shall be made while making payments.

7.5.39. Scrap value for taking away the salvageable items.

a) Scope of work.

The scope of work under this item shall be for taking away the reusable / salvageable items removed and stacked under any of the items from 7.5.1 to 7.5.38 above, which are not required to be re-used in the work under any of the items above.

b) Mode of measurement.

The reusable / salvageable items removed and stacked under any of the items from 7.5.1 to 7.5.38 above, from the three flats, which are not required to be re-used in the work under any of the items above shall be considered as 1 Lot and shall be considered for payment.

8. List of approved makes / manufacturers of materials.

1.	Cement	A.C.C, Ultratech, Coramandal, Ramco, Birla, Ambuja or approved equivalent.
2.	White Cement	Birla White, J.K. White or approved equivalent
3.	Polymers & other chemicals required for structural repairs & waterproofing.	Fosroc, Bal Endura, Master Builders Solutions, Pidilite, Sika or approved equivalent
4.	Ceramic / Vitrified tiles.	H&R Johnson, Kajaria, Nitco, Naveen, Bell, Somani, RAK or approved equivalent.
5.	Tile grouts / jointing compounds	Ardex Endura, Pidilite or approved equivalent
6.	Extruded aluminium sections.	Jindal, Balco, Hindalco, or approved equivalent.
7.	Anchor fasteners & screws.	Hilti, MK, Armstrong, Saint Gobain, or approved equivalent
8.	Glass	Modiguard, Asahi, Saint Gobain, or approved equivalent.
9.	UPVC ventilator sections.	Qute, Fenesta, Fortune or approved equivalent.
10.	Locks.	Godrej or approved equivalent.
11.	CPVC / UPVC pipes & fittings / specials.	Prince, Astral, Finolex, Supreme, Ashirvad, Truebore or approved equivalent.
12.	TOR steel bars.	Tata, Sail, Agni, I-steel or approved equivalent.
13.	P.V.C / W.P.C boards.	Century, Qute, Durawell or Duraplast or approved equivalent.
14.	Plywood.	Kitply, Greenply, Century, Anchor, Marino, Archidply, Wigwam or approved equivalent.
15.	Laminate.	Greenlam, Aica Sunmica, Formica, Sundeck, Kitlam, Century, Marino or approved equivalent.
16.	Adhesives.	Fevicol SH / Heatex, Araldite, Vamicol or approved equivalent.
17.	Plumbing / sanitary fittings / fixtures / accessories.	Jaquar, Kohler, Parryware, Hindware, Neycer or approved equivalent.
18.	Pull-outs / drawers / hardware / fixtures / fittings / accessories for Modular kitchen units.	Sleek, Hettich, Ebco, Hafele or approved equivalent.

19.	Electric chimney with hood.	Faber, Kaff, Elica, Glen, Hindware or approved equivalent.
20.	S.S kitchen sink & accessories.	Nirali, Diamond or approved equivalent.
21	PVC door	Sintex or approved equivalent

- (a) Equivalent means equivalent in 'cost & quality'.
- (b) The Contractor shall produce samples of 2-3 makes as the case may be for Bank's approval before using the same in the works.
- (c) Materials approved by the Bank shall only be used in the work including approval of PC rates for Basic price items. Bank reserves the right to select any brands indicated in the list of approved makes or alternate equivalent brand other than the one specified in the list of approved makes. The decision of Bank's Engineer shall be final in this regard.

Date:
with seal: Place:

Signature of the Tenderer

9 Annexure II - PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT / BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

**The Regional Director
Estate Department
Reserve Bank of India
Chennai**

Dear Sir / Madam,

Name of Work:

Ref: NIT / Advt. No.

Date:.....

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Marg, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (Hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of ₹ _____ (Rupees _____ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer / Bidder) _____, (hereinafter called as 'the Tenderer / Bidder'), who are our Clients / Constituents intend to submit their tender / Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of ₹. _____ (Rupees _____ only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We ____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer, we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹ _____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of ₹. _____ (Rupees _____ only).

2. We also agree to undertake to and confirm that the sum not exceeding ₹. ____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹. _____ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of ₹. _____ (Rupees _____ only) .
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to _____ (six months from the last date of receipt of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

f)

Yours faithfully,

For and on behalf of _____
Authorised Official (with seal)

Bank.

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

10 Schedule of Quantities.

1	Dismantling of flooring/ skirting / wall dado / plastering / brick wall / skirting / plumbing and sanitary lines in kitchen and bathrooms etc. Carefully dismantling and removing the following items from the interior area of flat, using methods approved by the Bank's Engineer. (a) Existing marble mosaic / ceramic tile / vitrified tiles or any other flooring / skirting / wall dado including PCC bed / Screed Concrete / backing mortar, wall plastering etc., by approved methods, so as to expose the R.C.C floor slab / brick wall without damaging the R.C.C floor slab / brick wall. Approximate quantity of dismantling per flat is as under: (i) Back plaster / Wall Dado in Kitchen and Bathrooms up to a height of 2.10m from FFL: 71.00 Sqm. (ii) Dismantling floor tiles in kitchen area, bathroom, attached bathroom including back mortar- 18 Sqm. (iii) Kitchen Slab (Plan area): 5 Sqm. (iv) Quantity of Open Shelf in Kitchen area in elevation - 3 Sqm. (b) Carefully disconnecting and disengaging all the existing internal-exposed / concealed plumbing and sanitary lines including all fittings and fixtures like taps, stop cocks, shower, wash basin, closet and other fittings like, medicine chest, mirror etc. in common toilet, attached toilet and wash basin area of flat including exposing the plumbing lines by cutting / chasing through the walls / floor, plugging the inlet water supply lines etc. Rate shall include thorough cleaning of the dismantled surfaces using water, wire brush or any other approved methods, stacking the salvageable items and disposing and carting away the debris for all lead and lift out of the Bank's premises etc all complete as directed by Bank's Engineer. Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 40 below.	1	Each Flat.
2	Water proofing to sunken area in common toilet & attached toilet. Dismantling / removing the existing IWC / EWC with trap, screed concrete below for a approximate thickness 100 mm existing brick bat surkhi in the entire sunken portion all bath rooms to expose R.C.C surface, providing and applying water-proof treatment over the floor (including sunken portions) of the proposed attached bath-room-cum toilet and walls around it up to a height of 600 mm above the FFL, comprising the following: (i). Preparing the surfaces of floors, vertical sides of the sunken portions and walls, around them, up to a height of 600 mm above the FFL, by thorough cleaning, using wire brushes		

	/ brooms, clean jet of water etc, to remove the loose matter / dust / dirt, to make them suitable to receive the water proofing treatment to be applied over them. (ii). Providing and applying two coats (second coat applied over the first coat after necessary curing) of water-proof coating, using polymer-based chemicals as approved by the Bank, as per manufacturer's specifications, over the surfaces prepared as above. (iii). Providing, laying / rendering, polymer modified, water-proof cement plaster in C.M 1:3, prepared using approved quality, zone-III, sieved and washed river sand and mixed with cement, using polymer based chemicals as approved by the Bank, mixed with cement as per manufacturers specifications over the water proof coating applied to floors and wall as mentioned above and rendering the same polymer modified cement mortar, to fill the cavities and level the surfaces of concrete and brick walls exposed after dismantling as per item No.1 above. The surface of the polymer modified, water-proof plaster layer shall be finished smooth to proper line, level / plumb, using floats, trowels and brushes. (iv). Providing applying two more coats (second coat applied over the first coat after necessary curing) of water-proof coating, using polymer-based chemicals as approved by the Bank, mixed with approved make portland cement as per manufacturer's specifications, over the surfaces of the polymer modified water-proof plaster layer, rendered as above. (v). The treated portions shall be tested by ponding water for a period of 72 hours to check for leakages / seepages and got approved by the Bank's Engineer. Any seepage / leakage noticed during the period of testing shall be rectified as per the directions of Engineer-in-Charge before going ahead with subsequent works. (vi). The sunken portions, treated as above shall be filled, after testing, using 'Surkhi' (cement concrete 1:4:8, prepared by hand batching and mixing of 50 mm and down size, brick bat coarse aggregates, made out of approved quality, well burnt bricks, washed river sand and portland cement and admixed using polymer-based chemicals as approved by the Bank, mixed with approved make portland cement as per manufacturer's specifications, including batching mixing, laying, spreading and consolidating using hand rammers. Approximate average quantity of 'Surkhi' to be laid per flat – 1.00 Cum. (vii). Providing, batching, mixing, laying, spreading, grading, consolidating using hand rammers and finishing polymer modified cement concrete, made by manual batching and mixing of approved make portland cement, approved quality washed river sand and 12 mm and down size graded granite metals in the ratio 1:1.5:3 admixed using polymer-based		
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	chemicals as approved by the Bank, as per manufacturer's specifications for a average thickness of 75 mm over the 'Surkhi' filling of the sunken portion, as directed by the Bank Engineer. (viii). Providing, applying another two more coats (second coat applied over the first coat after necessary curing) of water proof coatings on the top surface of the concrete laid as above and as per the detailed specifications described under (iv) above. (ix) The surfaces shall be suitably prepared as per the instructions / specifications of the chemical manufacturer before application of each coat of chemicals. The chemicals / materials shall be applied / used strictly as per the manufacturer's specifications and instructions of the Bank's Engineer. The rate shall include providing and making 50 mm x 50 mm fillets (coving) at junctions of floor and walls wherever required, using the same polymer modified waterproof cement mortar. Approximate plan dimensions of toilets to be treated in each flat (common toilet 1.20 m x 0.90 m, common bathroom 1.60 m x 1.30 m, attached bath-cum-EWC 2.40 m x 2.40 m & 1.25 m x 1.30 m) & approximate depth of WC portion 0.45 m & bath is 0.15 m).	1	Each flat
3	Providing and fixing 20 mm concealed C.P.V.C pipes as water lines. Providing, cutting to the required sizes, joining using solvent cement, Teflon tape etc, fixing in a concealed manner, on walls / floor, testing and commissioning, 20 mm (Nominal Bore), ISI 15778 marked, SDR 11, Class I, Chlorinated P.V.C (C.P.V.C) pipes of approved make suitable for hot & cold-water lines. The scope of work shall include making necessary chasings / grooves on the walls / floor, fastening using metal clamps / hooks/nails provided at a spacing not exceeding 600 mm c/c, providing, filling, and finishing the grooves to the original profile of the wall / floor with C.M 1:3, after fixing of the pipes. The scope of work shall also include providing and fixing required number and type of C.P.V.C / brass threaded fittings / fixtures / specials, of the same approved make compatible with the pipes, including connecting the same to the external vertical stakes, making required number of bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding etc, all as directed by the Bank's Engineer.	33	Rm.
4	Providing and fixing 50 mm rigid PVC pipes as wastewater lines. Providing, cutting to the required sizes, joining using solvent cement and fixing to the required gradient, line & level, testing and commissioning, 50 mm (Nominal Outer Diameter), 6 Kg /		

	Sq. Cm, ISI-13592-2013 marked, Rigid Poly Vinyl Chloride (PVC) pipes of approved make and quality, as concealed wastewater lines from washbasins, between floor traps/nahani traps etc concealed on the wall / floor. The scope of work shall include making necessary trenches in the floor filling, chases on the wall etc, providing, and constructing single brick pedestals, in C.M 1:3, to support the pipes from the floor slab at a spacing not exceeding 600 mm c/c, providing, filling and refilling the trenches to the original profile of the floor after fixing of the pipes etc complete ad directed by the Bank's Engineer. The scope of work shall also include providing and fixing required number and type of coupled/end type P.V.C fittings / specials, of the same approved make compatible with the pipes, including making required number of bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding and connecting the lines to the sanitary fittings & external lines or nearest manhole / chamber.	3	Rm.
5	Providing and fixing 75 mm, rigid PVC pipes as wastewater lines. All as under item No. 4 above, but for 75 mm (Nominal Outer Diameter) pipelines for concealed wastewater lines.	5	Rm.
6.	Providing and fixing 110 mm, rigid PVC pipes as soil lines from W.Cs. All as under item No. 4 above, but for 110 mm (Nominal Outer Diameter) pipelines for concealed soil lines from W.Cs.	5	Rm.
7.	Providing and fixing, 110 mm x 75 mm / 50 mm, P.V.C floor trap with multiple inlets / Nahani trap, with 125 mm diameter, S.S. / C.P grating. Providing and fixing, 110 mm x 75 mm / 50mm heavy duty, P.V.C floor trap with multiple inlets & outlet / Nahani trap with long horn, of approved make, suitable to connect the same to 75 mm / 50 mm wastewater pipes and 20 mm (minimum) water seal, including required pipes, specials / fittings / fixtures / accessories etc, of approved make, required to connect the trap to the soil lines laid / fixed in the sunken portion and external vertical stacks of the wastewater lines. The scope of work shall include joining, the pipes / fittings / specials / accessories etc, to one another, using approved quality and make solvent cement, to make the joints water-tight, and making a floor sump, having overall dimensions of 300 mm x 300 mm x 150 mm, around the trap by providing, batching, mixing, laying & consolidating, P.C.C 1:1.5:3, using approved quality, 20 mm and down size, graded granite metals, river sand and approved make portland cement, admixed with approved quality & make water proofing chemicals, used as		

	per specifications of the manufacturer and Bank's Engineer. The scope of work shall also include, providing and fixing approved quality and make, heavy duty, S.S. / C.P gratings, having diameter / size of 125 mm, fixed over the mouth of the trap, using white cement paste / approved quality adhesives. The scope of work shall include, making necessary bores on the walls, mending the same after laying / fixing of the line, to the original profile, using P.C.C 1:1.5:3 & C.M 1:3, admixed with water-proofing chemicals, necessary scaffolding etc, as directed by the Bank's Engineer. Rebate for taking away the salvageable items removed and stacked under this item shall be considered under item No. 40 below.	6	Nos.
8	Wall plastering in patch repair: Preparing the surface of the masonry/RCC walls by raking, watering and thorough cleaning using wire brush, broom, providing and applying average 20 mm thick cement plaster using CM 1:4 (comprising of a first coat of 12 mm thickness, and a second coat of 8 mm thickness) using approved quality OPC and river sand, true to plumb, level and line. The wall plaster shall have an even and smooth finished surface. The rate shall include for cutting, curing, labour, all leads and lifts, etc. required for the finished work, all as directed by the Bank's Engineer.	4	Sqm
9	Structural Repairs to RCC members (a) Removing / chipping & cleaning of loose / spalled / deteriorated concrete surfaces without damaging the sound concrete and cleaning the exposed surface with wire brush. (b) Cleaning of reinforcement surfaces with wire / rotating wire brush, removing the rust from the reinforcing bars to give a total rust-free steel surface, applying two coats of alkaline chemical rust remover of approved make, with paint brush and removing loose particles after 24 hours of its application with wire brush and thoroughly washing with water and allowing it to dry, all complete as per direction of Bank's Engineer. (c) Providing anti-corrosive treatment to existing reinforcement using chemicals of approved make and as per manufacturer specifications / instructions. (d) Providing and applying polymer modified cementitious bond coat on chipped portion of RCC as per specifications and direction of Bank's Engineer in all respect. (d) Providing, mixing and applying Polymer modified cement mortar of any thickness in patch repairs to the R.C.C members. In case, the thickness greater than 25 mm, patch mortar has to be applied in 2 layers. (e) Approximate quantity assessed in entire flat - 5 Sqm. Note: The contractor has to assess the extant of damages of structural plaster at site and taken into consideration while quoting rates for this item. No extra quantity of structural plaster shall be measured for payment.	1	L.S

10	Providing and rendering back plaster for wall dado in C.M 1:4 (rough finish). Preparing the surface of the masonry / R.C.C walls / columns, exposed as per item No. 1, by raking the loose mortar joints, watering and thorough cleaning using wire brush / broom, providing and rendering cement plaster, in CM 1:4, prepared by providing and manual batching and mixing approved make portland cement and approved quality river sand and rendered for an average thickness of 20 mm, in 2 coats (12 mm in first coat & 8 mm in second coat) true to plumb, level and line, as backing for ceramic tile wall dado / skirting. The surface of the wet plaster after finishing shall be made rough using wire brush / brooms to receive subsequent coat of plaster / vitrified tile skirting & ceramic tile wall dado to be fixed as per item No. 13 & 14 below respectively. The scope of work shall include all materials including wastages, labour, all leads and lifts, transport, tools & plants etc required for the finished work, all as directed by the Bank's Engineer. Spill outs, dust etc generated during execution of the work shall be cleaned, collected disposed and carted away from the premises.	60.00	Sqm.
11	Providing & laying screed concrete (in Kitchen) Preparing the surface of the R.C.C floor slab by thorough cleaning and priming with cement slurry admixed with approved make and quality water proofing compounds, providing, mixing, laying, spreading, levelling of P.C.C 1:3:6 for an average thickness 40 to 50 mm using approved quality 20 mm and down size graded broken granite stone aggregates, approved quality river sand and Portland cement of approved make and manually consolidating using hand rammers, as screed layer in flooring. The surface of the screed laid as above shall be made rough using wire brushes or brooms. The work shall include necessary curing, disposing off and carting away the debris from the Bank's premises etc. complete all as directed by the Bank's Engineer.	0.50	Cum.
12	Providing and fixing double charged vitrified tiles in flooring (in Kitchen) Preparing the surface of the screed concrete layer / floor slab by thorough cleaning and priming with cement slurry to receive the new flooring, providing and laying flooring of 600x600 mm double charged premium quality or approved size quality vitrified floor tiles in approved shades & patterns over a bed of cement mortar prepared by hand mixing approved quality river sand and approved make portland cement in the ratio 1: 4, laid, spread and consolidated to get an average consolidated thickness of 20 mm. The tiles shall be set with a floating layer of grey cement slurry and joints shall be pointed with tile grouts of approved make and quality to match with the shade of the tile. The scope of work shall include machine cutting of tiles /		

	required number of holes / openings for rainwater outlets in the balconies, including providing and fixing approved quality S.S / C.P gratings of suitable size, rounding and machine polishing of the sharp edges of skirtings, curing, cleaning, all leads & lifts etc required for the finished work all as directed by the Bank's Engineer. (Basic price of vitrified tiles - Rs. 550/- per Sqm. excluding GST)	6	Sqm.
13	Providing and fixing rectified, glazed ceramic tile wall dado. Preparing the surface of the masonry / R.C.C walls / columns, prepared by rendering base plaster as per item No. 10 above, by watering and thorough cleaning using wire brush, broom, providing and fixing wall dado from FFL to 2.10 m or required height as required at site, in the bath room-cum-toilets, kitchen, Wash Basin area etc.,. using 300 mm x 450 mm size or approved size and approved pattern, rectified glazed ceramic tiles of approved make, shade, finish and quality for wall dado, over a backing plaster of C.M 1:3, prepared using approved make portland cement and approved quality river sand, true to plumb, level and line, rendered to the required thickness over and above the back plaster as per item No. 10 above, and set with grey cement paste covering the entire rear surface of the tile and joints grouted with water proof tile grouts of approved make and quality admixed with suitable pigment to match the shade of the tile. The rate shall include machine cutting of the tiles to required sizes, machine grinding and buffing of the exposed edges / sharp corners, cutting of required number of holes / openings, curing, cleaning, all leads and lifts etc required for the finished work all as directed by the Bank's Engineer. (Basic price of rectified ceramic tiles - Rs. 500/- per Sqm. excluding GST).	60	Sqm.
14	Glazed, rectified ceramic tile flooring in bathroom-cum-EWC, common bathroom & common toilet. Preparing the surface of the screed concrete layer, by thorough cleaning and priming with cement slurry admixed with approved quality and make water-proofing chemicals in the proportion / ratio, as instructed by the Bank's Engineer and as per the manufacturer's specifications, to receive the new flooring, providing and laying flooring in the approved pattern, using 300 mm x 300 mm or any other approved size, glazed ceramic tiles of approved make and shade, over a bed of cement mortar prepared by hand mixing approved quality river sand and approved make portland cement in the ratio 1: 4, laid, spread and consolidated to get an average consolidated thickness of 20 mm. The tiles shall be set with a floating layer of grey cement slurry and joints shall be pointed with tile grouts		

	of approved make and quality to match with the shade of the tile. The scope of work shall include machine cutting of tiles / required number of holes / openings for wastewater outlet (traps), including curing, cleaning, all leads & lifts etc, required for the finished work, all as directed by the Bank's Engineer. (Basic price of rectified, glazed ceramic tiles - ₹. 500/- per Sqm. excluding GST).	11	Sqm.
15.	Providing and fixing Wall hung Wash basin Providing and fixing approved make and shade, wall hung wash Basin - 550 mm x 400 mm or approved size of approved make, with other accessories, fittings and fixtures, such as 15 mm x 600 mm P.V.C water connection, 32 mm diameter C.P waste coupling, 32 mm diameter flexible P.V.C waste pipe, fischer bolts for fixing etc complete. The wash basin shall be mounted / fixed to the wall using approved quality fischer bolts / heavy duty aluminium clamps and connected to the angular stop cocks / nahani trap. Rate shall also include filling / sealing the gaps between the wash basin / pedestal and the abutting wall, using approved quality polysulphide sealant / white cement paste admixed with matching shade pigment all as directed by the Bank's Engineer. (Basic Price of Wash basin - ₹. 3,300/- per set excluding GST).	2	Nos.
16	Providing and fixing European Water Closet with dual flush tank and other accessories, fittings and fixtures. Providing and fixing 1st quality Vitreous China clay, white shade European type floor mounted water closet of approved make with P or S trap, white colour premium seat cover, low level P.V.C dual type flushing cistern of 3/6 litre of approved make, necessary P.V.C flush pipe for connecting closet and flush tank, providing and fixing necessary brackets / clips / wall mounting fittings etc, complete. The rate shall include for supplying and fixing 15 mm diameter and 600 mm long P.V.C water connection of approved quality and make, for connecting the flush tank to the water inlet (angle valve), connecting the closet trap to the nearest outlet soil waste line in suitable methods etc, all complete as directed by the Bank's Engineer. (Basic Price of EWC, P.V.C seat cover & P.V.C dual flush tank - ₹. 5,500/- per set excluding GST).	2	Nos.
17	Three tracks sliding Un-plasticised Vinyl Chloride (UPVC) window for kitchen: Carefully dismantling and removing the existing wooden window in kitchen area and finishing the walls etc. with C.M 1:3 of required thickness, true to level, plumb etc., supplying and fixing of uPVC (Un-plasticised Polyvinyl Chloride) windows of approved make with frames having 3 tracks for 2 glass shutters and one for mesh shutter. The frames are of uPVC Profile Section of size 88mm x 52mm having outer wall thickness of 2.3mm (+/- 0.3mm) with 3 box multi-chamber construction. Sliding shutters shall be made of		

	57mmx42mmx40mm having outer wall thickness of 2.3mm (+/- 0.3mm). Fly mesh shutter shall be made of 52mmx21mm having out wall thickness 2mm (+/- 0.3mm). Sliding shutters shall be fixed with 5mm thick plain tinted glass and mosquito proof shutter of SS mesh 12 Number (144 apertures per square inch), 24 SWG, S.S 304 grade of approved quality. The top 300mm high portion of the window shall be made fixed panel and an opening for fixing exhaust fan by giving additional horizontal/ vertical frames having sections of matching size etc. All profiles of frames and sash shall be reinforced with galvanized mild steel section of 1.2mm wall thickness, wherever required. All the corners and joints of the frame & sash shall be mitred cut & fusion welded without any mechanical joint. All welded joints are to be neatly trimmed & feature grooved/raised nib finish so as to make the finished products free from all sharp edges & burrs. System shall have adequate drainage mechanism to permit the escape of water from horizontal member beneath each sealed unit. System shall be provided with suitable uPVC beading for glazing of size 25 mm x 16 mm for fixing 5mm thick glass and interlocking profile of size 45mm x 32mm, duly cut at correct degree & fitted with EPDM (Ethylene Propylene Diene Monomer) gaskets. Windows has to be provided with variety of security devises like locks, Nylon rollers etc as per the requirement, compliant with relevant specification and as directed by Bank's Engineer. The complete window shall be fixed into the prefinished opened places, by drilling & fixing through the outer frame using high quality fasteners & gun grade epoxy-based sealants of approved make is applied to fill up the gap between wall & window frame for leak-proof installation, and completion. The opening shall also be provided with MS safety grills in required design using 12mm square MS rods properly welded and inserted to the walls making necessary cut outs, concreting etc. and finishing, the grill shall be painted with two coat of synthetic enamel paint of approved make and shade over a coat of zinc chromate primer etc. all complete as directed. Approx. overall size of window shall be 1220 mm x 1000 mm	1.13	Sqm.
18	Providing, making and fixing, Un-plasticised Vinyl Chloride (UPVC) ventilator system in Bathrooms. Providing, making and fixing, approved make ventilator system having approximate overall dimensions of 0.75 m x 0.60 m / 0.60 m x 0.45 m or any other dimensions, using UPVC frames and fixed frosted glass panels in the following manner: i. Carefully dismantling and removing the existing ventilator with frames, shutters and glass louvers in bathrooms / toilets, disposing and stacking the salvageable items removed at locations shown by the Bank's Engineer, within the colony premises, disposing and carting away the debris out of the colony premises, making good and finishing the wall surfaces properly. ii. Providing, making and fixing, UPVC ventilators, using approved make and shade, standard extruded UPVC sections, having minimum cross-sectional dimensions - 60 mm x 50 mm with 1.80 (+/- 0.3 mm) thick outer wall, with three-box, multi-chamber construction, for outer frames. An opening		

	of approximate dimensions - 0.30 m x 0.30 m, shall be created, on one of the top corners of each ventilator, to facilitate fixing of exhaust fan, by providing and fixing UPVC extruded mullion sections, having minimum cross-sectional dimensions - 60 mm x 50 mm, with 1.80 mm (+/- 0.3 mm) thick outer wall, with three-box, multi-chamber construction, in the middle, both horizontally with suitable UPVC, profile sections, recommended by the manufacturer to facilitate fixing of exhaust fans. The opening will not be deducted while arriving at the quantities. iii. All corners and joints of the frame shall be, mitred cut & fusion welded, without any mechanical joint. All welded joints shall be neatly trimmed & feature-grooved / raised-nib finished, so as to make the finished window system, free from all sharp edges and burrs. The outer frames shall have holes with caps to ensure to ensure proper drainage of rainwater. iv. The outer frames shall be firmly secured to the sill / soffit / jambs of the opening, using appropriate size dash fasteners / coach screws & nylon plugs / wooden sleeves, recommended by the manufacturer. The joints between the window frames and wall, on all the sides, shall be sealed with providing and applying, gun grade epoxy-based sealants of approved make. v. The interstice of the ventilator (excluding the opening for exhaust fan and the portion below it), shall be fitted with, U.P.V.C louver holders, fixed to the frames on both sides, using approved size and type G.I / S.S screws and provided with 100 mm wide and 4 mm thick, approved make and shade, frosted glass louvers, cut to the required sizes and fastened to the louver holders. The portion below the opening for exhaust fan, shall be provided with 5 mm thick, approved make and shade, tinted float single-glass panels cut to the required sizes and fixed to the shutter frames, using UPVC single glass beadings, having minimum cross-sectional dimensions - 20 mm x 15 mm, cut & fixed with mitred joints, EPDM (Ethylene Propylene Diene Monomer) gaskets of approved quality. vi. UPVC profiles, such as outer frames and frames of the shutters shall be suitably reinforced with Galvanised Mild Steel strips. vii. The ventilator shall be fitted with a shutter fabricated using UPVC sash sections having minimum cross-sectional dimensions - 40 mm x 35 mm for all the four sides and fixed to the outer frame of the louvered portion of the ventilator using appropriate size G.I / S.S screws. The interstice of the shutter shall be provided with 12 Number (144 apertures per square inch), 24 SWG, S.S 304 grade mosquito / bug mesh panels of approved quality, cut to the required sizes and fixed to the frames of the shutters using approved quality cylindrical EPDM gaskets fitted all around the sash frame.		
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	Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 40 below.	1.50	Sqm.
19	Providing and firmly fixing in position C.P brass angular stop cock with wall flange. Providing and fixing, approved make and model C.P brass, angular stop cock with wall flange, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 900/- per set excluding GST).	6	Nos.
20	Providing and fixing, C.P. brass, 2-way bib cock with wall flange. Providing and fixing, approved make and model, C.P. brass, 2-way bib cock with wall flange, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,500/- per set excluding GST).	2	Nos.
21	Providing and fixing C.P brass pillar cock. Providing and fixing, approved make and model C.P. brass pillar cock, with fixing accessories, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,300/- each excluding GST).	2	Nos.
22	Providing and fixing, overhead shower. Providing and fixing, approved make and model overhead shower consisting of shower arm, with flange, for wall mounted showers and 100 mm diameter shower rose, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price of Shower Arm & Shower Rose 100 mm diameter - ₹. 1,600/- per set excluding GST).	2	Nos.
23	Providing and fixing, concealed stop cock. Providing and fixing, approved make and model concealed stop cock comprising gunmetal, regular body, concealed part, suitable for 20 mm pipeline with protection cap and exposed part kit, with fitting sleeve, operating lever & adjustable wall flange with seal, compatible with the regular body of concealed part of the stop cock specified above, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price of Concealed stop cock - Exposed Kit and concealed part suitable for 20 mm NB pipeline - ₹.1,400/- per set excluding GST).	2	Nos.
24	Providing and fixing, hand shower (health faucet / jet spray). Providing and fixing, approved make and model, hand shower (health faucet / jet spray), with 8 mm diameter, 1.20-metre-long, flexible tube & wall hook & N.R.V (back flow preventer), as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,200/- per set excluding GST).	2	Nos.

25	Providing and fixing, single lever high flow diverter. Providing and fixing, single lever high flow diverter of approved make and model comprising gunmetal, concealed body, for single lever high flow diverter with button assembly and cartridge sleeve, exposed parts kit consisting of operating lever, wall flange & button, compatible with concealed part specified above and stainless-steel concealed bathtub spout as directed by the Bank's Engineer and manufacturer's instructions. (Basic price of Cost of concealed diverter consisting of concealed part, exposed part kit & CP bath spout - ₹. 5,000/- per set excluding GST).	2	Nos.
26	Providing and fixing, towel rod. Providing and fixing, approved make and model, 600 mm long Stainless-Steel Single Towel rail, including appropriate size metal screws, P.V.C sleeves etc complete all as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,000/- each excluding GST).	2	Nos.
27	Providing and fixing, towel ring. Providing and fixing, approved make and model towel ring with round flange and accessories, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,000/- each excluding GST).	2	Nos.
28	Providing and fixing, double coat hook. Providing and fixing, approved make and model double coat hook with round flange and accessories, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 500/- each excluding GST).	2	Nos.
29	Providing and fixing, corner glass shelf. Providing and fixing, approved make and model corner glass shelf with railings and fixing accessories / fixtures, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,000/- each excluding GST).	2	Nos.
30	Providing and fixing, glass shelf. Providing and fixing, approved make and model, 600 mm long glass shelf with railings, accessories and fixtures, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,000/- each excluding GST).	2	Nos.
31	Providing and fixing, small shower basket. Providing and fixing, approved make and model, small shower basket with accessories and fixtures, as directed by the Bank's Engineer and manufacturer's instructions. (Basic price - ₹. 1,000/- per piece excluding GST).	2	Nos.

32	Providing and fixing approved make Providing and fixing 6 mm thick mirrors having dimensions - 450 mm x 600 mm. Providing and fixing 6 mm thick mirrors of approved make, having dimensions - 450 mm x 600 mm with machine cut and polished edges and tapered and machine polished borders having 25 mm width all-around. Each mirror must be fixed to the wall using 4 numbers of 25 mm diameter and 25 mm long S.S studs of approved make. (Basic price - ₹. 1,000/- each excluding GST).	2	Nos.
33	Replacing the old / damaged doors shutters with frame in bathrooms / toilets / attached bed room (approximate size 0.80 m x 2.10 m). Carefully dismantling and removing the existing door frames with shutters in bathroom, toilets & attached bedroom including finishing the wall surfaces properly and neatly using cement mortar 1:3 of required thickness, providing and fixing of PVC doors made up of the finest quality imported rigid PVC sheets, fiber boards. These doors are aesthetically beautiful and more durable and approved colour, metallic effect in smooth textured and glossy finish, door shutter is laminated with PVC sheets on both sides, minimum 24mm thick termite & borer proof, water proof & weather proof, maintenance free approved brand solid PVC door shutter with matching door frame of approved shade and design frame of suitable solid cubical section with required length as per site conditions etc. Rate shall be inclusive of providing and fixing stainless steel hardware fittings viz. 3 Nos of 100 x 25mm butt hinges, 2 Nos 100 mm size on each door, 2 Nos tower bolt of 100 mm on each door, carting away the debris if any etc. all as directed by the Bank's Engineer. (Basic price of PVC door with frame and fittings complete - ₹. 7000/- each set of door excluding GST). Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 40 below.	4	Nos.
34	Providing & fixing of Curtain rods: Carefully removing the existing pelmet box / curtain rods with wooden brackets etc., providing, cutting to the required sizes and fixing, 28 mm diameter, 2 mm thick, decorative aluminium curtain rods, of approved quality, powder coated to the approved shade, as directed by the Bank's Engineer. Sample shall be got approved by the Engineer-in-Charge before proceeding with the work. The rate shall include materials, labour, transport, handling charges, wastages etc. as all directed by Engineer-in-Charge. (Basic Price of curtain rod is ₹. 150 /- per Rmt excluding GST)	17	Rm.

35	Providing and fixing decorative, carved, polished, wooden / metallic, supporting brackets and end cups for curtain rods. Providing and fixing, decorative, wooden / metallic supporting brackets and end cups, suitable for the curtain rods as per item No. 32 above, carved / moulded, to the approved design / pattern, and polished / powder coated to the approved shade, as directed by the Bank's Engineer. The rate shall include materials, labour, transport, handling charges, wastages etc. (Basic price - Rs. 250/- per set of a pair (2 No.s consists of one Pair) of supporting brackets and another pair of end cups excluding GST).	12	Each set.
36	Providing and making new cooking and service platform in kitchen area as per the sketch attached and with the following specifications (As per model flat A-3 / B-8 at K.K. Nagar): (a) Providing and constructing 115 mm thick brick work for new support pillar (1 Nos), using CM 1:4, making proper key to the rear wall by dismantling the plastering, inserting rods etc., providing and plastering the exposed surfaces with CM 1:4 for an average thickness of 15 to 20 mm including curing etc. complete. (b) Providing and laying RCC 1:1.5:3, 75 mm thick for cooking platform true to line, level etc., including necessary reinforcements, leaving opening for the proposed sink, making cut out in the adjoining wall to get necessary bearing for the slab, self-finishing the concrete, curing of work etc. complete. (c) Providing and fixing stainless steel sink with swan neck swivel type bib cock of approved make and satin finish of overall size 610 x 460mm (bowl depth - min. 10 inch) made with 1 mm thick 304 grade steel with all accessories etc. in undercut manner and filling the joints with grout etc. complete. (Basic price of SS sink and Swivel type bib cock is ₹.9000/- each set excluding GST). (d) Providing and laying minimum 18 mm thick mirror polished granite slab of approved quality and shade for the cooking platform area set in CM 1:4, average 20 mm thick with cement slurry and set in approved adhesive for service platform fabricated and installed as part of semi modular kitchen as per item No. 35 below. All the exposed edges including the edges around sink shall be provided with half round nosing and finished. No. of granite pieces per kitchen counter slab shall not be more than one/ two. (Basic price of granite slab is ₹.2000/- per sqm excluding GST). Approx. plan dimensions of granite kitchen cooking platform in each flat shall be 2.45 m x 0.67 m (Cooking platform) & 2.42 m x 0.63 m (Service platform).	1	Each flat

37	Providing, fabricating & installing semi-modular kitchen units. (As per model flat A-3 / B-8 at K.K. Nagar): Providing, fabricating & installing semi-modular kitchen units, in the existing kitchen in a customized manner as per the enclosed sketches and as per the following detailed specifications. (A) Cabinets (Box) or Carcass. i. The cabinets or carcasses shall be made with approved make 18 mm / 19 mm thick BWP grade, IS-710 marked, marine plywood and provided with approved make, 0.80 mm thick, white / off-white shade balancing laminate pasted on interior surfaces and 1.00 mm thick decorative laminate of approved shade on the other exposed surfaces of the plywood, using approved quality and make adhesives, 12 mm thick plywood of same make and grade for back panel, including providing and fixing 2 mm thick P.V.C edge banding, all as per the design shown in the enclosed sketches and as directed by the Bank's Engineer. The entire joinery and fixing shall be customized to the site requirements and carried out in a highly professional manner. Additional supports as required at site may be provided for proper fixity / rigidity of the units. Legs of the below counter units shall be of ABS plastic. Approved type (P.V.C / acrylic sheets) skirtings shall be provided for below counter cabinets. The shutters provided for the space below kitchen sink and gas cylinder compartment shall be fitted with approved quality and design, SS 304 louvers to ensure proper ventilation. Plywood panels in contact with wall surfaces shall be treated with anti-termite chemicals before fixing the same (B) Shutters for Base & Overhead cabinets. i. The shutters for the cabinets and facias / sides of pull-outs shall be made with 18 mm / 19 mm thick BWP grade, IS-710 marked, marine plywood and provided with approved make, 0.80 mm thick, white / off-white shade balancing laminate pasted on interior surfaces and 1.00 mm thick decorative laminate on the other exposed surfaces of the plywood, using approved quality and make adhesives. ii. All edges of the shutters shall be, provided with approved quality and shade, 2 mm thick P.V.C edge banding. iii. Each shutter shall be fixed to the frame with a pair of approved quality and make auto closing S.S slip-in-hinges and provided with 150 mm long curved type g S.S handles. Wherever glass panels are shown, they shall be 4 mm thick plain glass with decorative etching of approved design and pattern and fixed on to the shutters. (C) Telescopic channels. Each pull-out / drawer shall be mounted on a pair of approved make, high precision S.S telephonic channels having 20" length. The telescopic channels shall be appropriately designed to the weight & usage of the pull-outs / drawers when		
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	loaded to full capacity. They shall be corrosion free and soft close type. (D) S.S baskets / storage accessories / drawers / Pull-outs. All the baskets / storage accessories / drawers / pull-outs shall be made of approved quality S.S 304 grade, 5.80 mm diameter main / periphery wires and 2.80 mm diameter secondary / intermediate wires. Accessories shall be customized to the space available at site and as shown in the attached sketches. Indicative items of accessories per kitchen are as specified below. (a) Plate/ Thaali basket – 21" x 20" x 8 – 1No. (b) Cup & saucer basket, 21" x 20" x 4" - 1 No. (c) Cutlery basket 21" x 20" x 4" – 1 No. (d) Cutlery basket 15" x 20" x 4" – 1 No. (e) Plain basket 15" x 20" x 8"- 2 Nos. (f) Plain basket 15" x 20" x 6"- 1 No. (g) Pull out (3) 7" wide - 1 No. (h) Corner carrousel, 750mm dia- 1 No. (i) Bin tray - 1 No. (j) Drip tray, 540x245x15mm – 1 No. (E) Chimney. Providing and installing approved make and model chimney with hood having 60 cm length, with a minimum suction capacity of 1100 m³ / hr, including providing and fixing necessary aluminium flexible pipe of adequate length with P.V.C cowl at the end for exhaust as per site requirement, commissioning etc. complete. The rate shall also include making suitable size hole on the wall to insert the flexible P.V.C / aluminium pipe including finishing / making good the damages with P.C.C 1: 1.5 :3 & C.M 1:3 including necessary scaffolding / staging etc required for successful completion of the work. (Basic Price of chimney - ₹. 9,000/- excluding GST). Rebate for taking away the salvageable items dismantled, removed and stacked under this item shall be considered separately under item No. 40 below.	1	Each flat
38	Providing and making shutters to the open area above loft and wardrobes in bedrooms, open shelf in study room area of flats with following specifications: The Open shelf with approx. overall front dimensions of 1300mm x 2000mm, the loft area having approx. dimensions of 2300mm x 700mm and openings above wardrobe have approx. size of 1050 x 450mm. Providing and making shutters - There shall be 2 shutters for open shelf (3 No.) and 4 shutters for loft areas (2 No.s) per flat. The shutters are made with 19 mm thick BWP grade, IS-710 marked, marine plywood of approved make including necessary frames at top bottom and at sides with same material firmly fixed to the ceiling, pillars etc. The shutters and	10.00	Sqm.

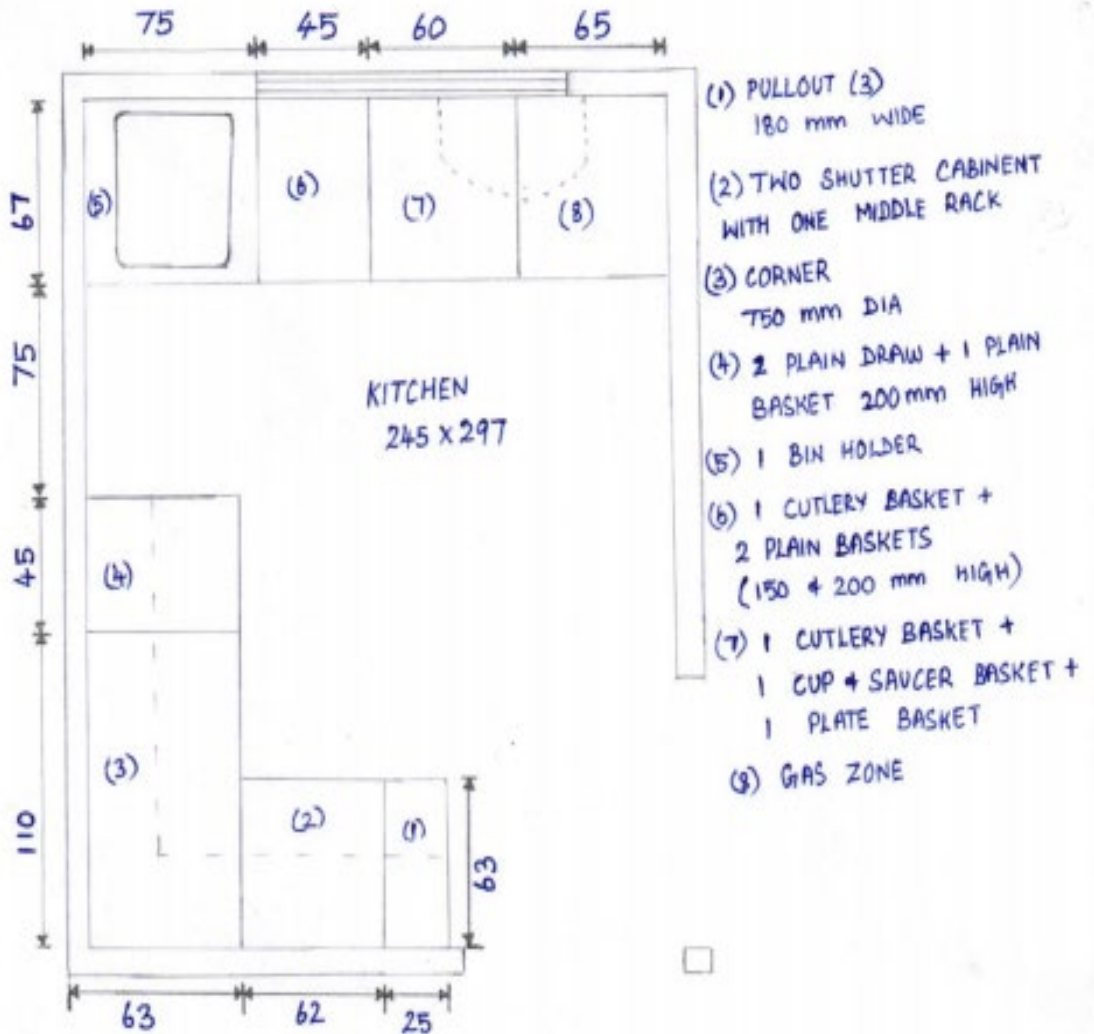
	frame work shall have necessary edge beading / lipping with 2.0mm thick PVC etc. The shutters are fixed to the frame with auto closing SS hinges (3 No.s each per wardrobe shutter for open shelf and 2 Nos each for loft area and above wardrobe shutters). The shutters and frame work shall be pasted with 1 mm thick decorative laminate of approved make and shade on external surfaces and the interior surfaces shall be pasted with 0.80 white / off-white shade mm thick laminate of approved make etc. complete. The shutters shall be provided with approved quality and make hardware fittings like SS tower bolt 100mm long (2nos each), SS brush finish handles of size 150mm, locking arrangements for shutters for open shelves, etc. all complete as directed by the Bank's Engineers. c) Providing and fixing 1 mm thick decorative laminate of approved make and shade on external surfaces of shutters and framework and the interior surfaces shall be pasted with 0.80mm thick laminate of approved make and shade etc. complete. Measurement shall be taken for exposed front face of the work and paid for.		
39	Repainting the entire interior area of flat: Repainting the entire interior area of flat by preparing the surface of the walls, ceiling and soffits or vertical sides of the beams, wood and metal surfaces, etc by scrapping, sand papering & dusting of loose paints/ paint flakes etc, providing and applying: i. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of interior grade cement primer and thereafter two or more coats of acrylic distemper of approved make to ceilings etc (Approximate quantity per flat: 98.00 Sqm.) ii. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of cement primer and thereafter providing and applying two or more coats of interior grade acrylic luxury emulsion paint of approved make and shade to walls, beams, etc. (Approximate quantity per flat: 248.00 Sqm.) iii. White cement-based putty to fill up, level and smoothen the surface wherever required in patches, one coat of exterior grade primer and two or more coats of 100% acrylic exterior grade emulsion paint of approved make and shade to walls and ceiling of bathroom and toilet, walls in balcony area etc (Approximate quantity per flat: 33.00 Sqm.) iv. Two or more coats of 1st quality Synthetic enamel paint (satin finish) of approved make and shade to wood surfaces in doors, windows, wardrobes, wooden medicine chest, meter boxes, etc (Approximate quantity per flat: 65.00 Sqm.) v. Two or more coats of 1st quality synthetic enamel paint (satin finish) of approved make and shade to steel work, viz.		

	windows, M.S. grills, etc including surface preparation, complete as directed. (Approximate quantity per flat: 11.00 Sqm.) Thorough cleaning of the entire floor / skirting / wall tiles, kitchen counter, modular kitchen units if any, switch boards etc.	1	Each flat
	Total amount	₹.	
	Add CGST @ 9%	₹.	
	Add SGST @ 9%	₹.	
	Total amount including GST.	₹.	
40	Scrap value for taking away the salvageable items. Scrap (buy-back) value, for taking away the reusable / salvageable items removed and stacked under any of the items from 1 to 39 above, which are not required to be re-used in the work under any of the items above. Note: The bidder shall quote rate for this item excluding applicable G.S.T. & T.C.S shall be automatically added by the system. While settling bill(s), deductions / adjustments will be done for the amount including T.C.S.	1	Lot

SECTION – IX

Tender Drawings / Sketches

Modular Kitchen Sketch

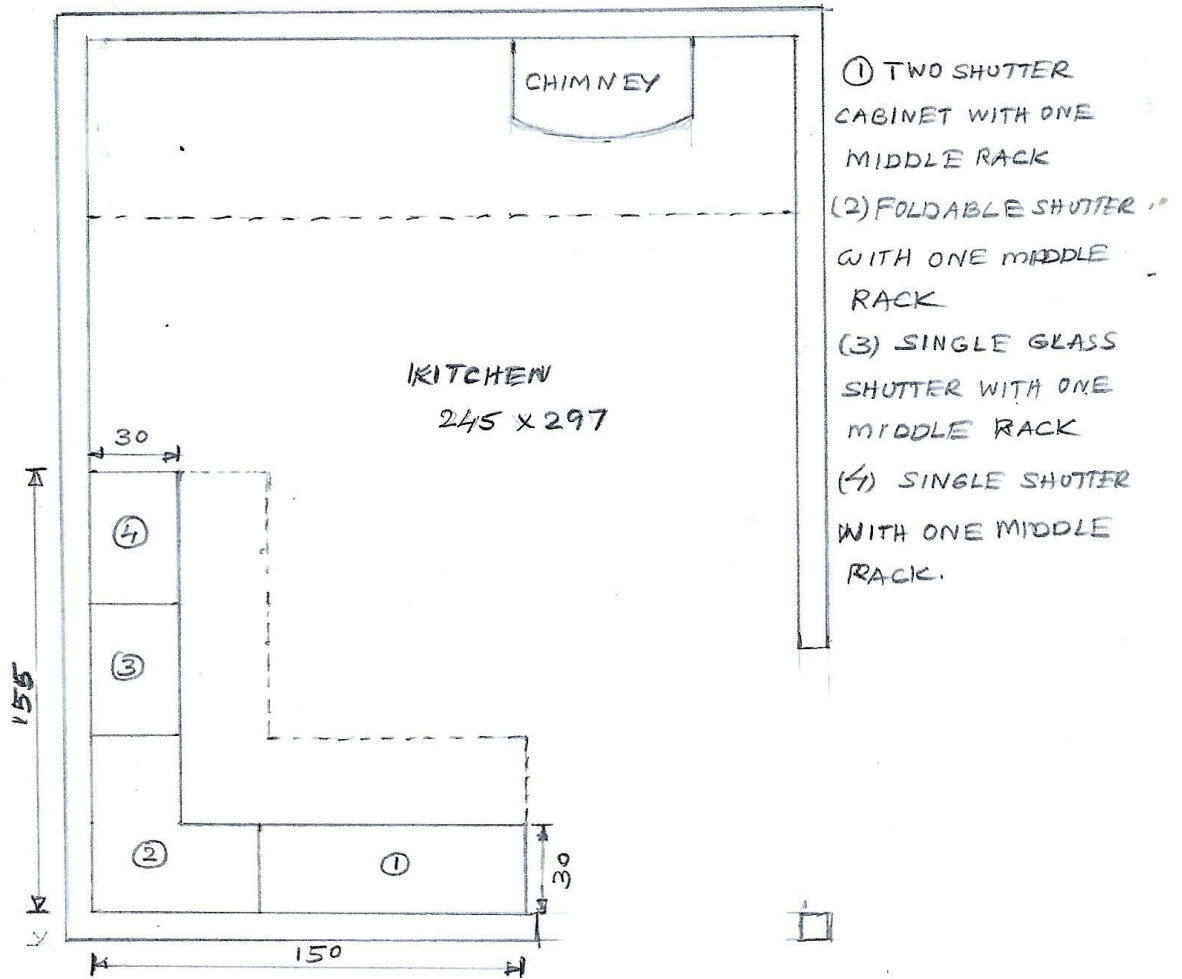


PROPOSED MODULAR KITCHEN AT OFFICERS' FLATS - K.K NAGAR QTRS

PLAN AT +85 CM LEVEL

ALL DIMENSIONS IN CENTIMETERS

NOTE! ALL OVERHEAD CABINETS ARE 60CM HIGH & 30CM DEEP



PROPOSED MODULAR KITCHEN AT OFFICERS' FLATS

FLATS - K.K NAGAR QTRS

TYPICAL PLAN AT 2100MM LEVEL

ALL DIMENSIONS IN CENTIMETERS